

BEFORE THE NATIONAL GREEN TRIBUNAL
O.A. No. 38/2024
CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

THANENDRA SINGH RAJPOOT

...APPLICANT

Versus

STATE OF MP & ORS

....RESPONDENTS

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Date: 14.06.2024

Submitted by MPPCB:-

Place: Bhopal



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Joint Committee Report

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, BHOPAL**

IN

Original Application No. 38/2024 order dated 29.02.2024

Thanendra Singh Rajput & Ors.

VS

State of Madhya Pradesh & Ors

Committee members: -

- i. Shri G.S. Dhurve, Additional Collector (Nominated by District Collector Seoni)
- ii. Shri Sunil Kumar Meena, Scientist "E" Central Pollution Control Board, Bhopal
- iii. Shri Tirupathi Kamera, Deputy Director DGMS, Parasiya
- iv. Shri Alok Kumar Jain, Regional Officer M.P. Pollution Control Board Jabalpur

Date of Inspection: 16st april 2024 & 22nd April 2024

NGT O.A 38 of 2024 order dated 29.2.2024

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Joint Committee Report

Hon'ble National Green Tribunal, Central Bench, Bhopal vide its order dated 29.02.2024 in Original Application No. 38 of 2024 (Thanendra Singh Rajput Vs State of Madhya Pradesh & Ors) has stated under Para 1, 5 & 6 as given below:

Para 1. *This letter petition, signed by more than 33 persons of village have been sent to this Tribunal, which was treated as a letter petition. The grievance of the applicant is that in village Baniyatola Barasivni, District Balaghat (M.P) the non-applicants are doing the stone mine using the highly explosive materials for breaking the stones, causing tremors in the land and houses, which developed cracks in many houses and adversely affecting life and health of the residents. The houses of the nearby residents around the mining have been damaged due to the repeated explosions by the non-applicants in a larger quantity than required and the life of the people living there has become difficult. A constant fear has been developed due to explosions and there are, huge dust in the atmosphere causing breathing problems for the residents residing there. The siting criteria as fixed by the Central Pollution Control Board and MoEF&CC and the direction issued by the Director General of Mines, with regard to the explosions have not been strictly followed by the operators of the mines.*

Para 5. *We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-*

- i. One representative from the Central Pollution Control Board.*
- ii. One representative from the Director General of Mines & Safety, (M.P.)*
- iii. One representative from the Collector Balaghat (M.P.)*
- iv. One representative from Madhya Pradesh Pollution Control Board*

Para 6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

Copy of the order dated 29.02.2024 is enclosed as **Annexure-I**.

In compliance of the Hon'ble NGT order dated 29.02.2024, a committee of following officers was constituted to visit the site i.e. village Baniyatola, Kaydi District Balaghat & submit the factual & action taken report:-

- i. Shri G.S. Dhurve, Additional Collector (Nominated by District Collector Seoni)
- ii. Shri Sunil Kumar Meena, Scientist "E" Central Pollution Control Board Bhopal
- iii. Shri Tirupathi Kamera, Deputy Director DGMS, Parasiya
- iv. Shri Alok Kumar Jain, Regional Officer M.P. Pollution Control Board Jabalpur

Following were also present along with the applicant during the visit:

- i. Shri Thanendra Singh Rajput, Applicant
- ii. Shri Jitendra Singh Rajput and others (nearby villagers)
- iii. Shri R.K. Khatekar, Mining Officer, Mining office Balaghat

The committee visited the site on **16th April 2024** to get the factual status w.r.t. the complaint raised in the letter petition.

1.0 Field Observations:

- i. The applicant has raised issues w.r.t. the stone mine of Shri Majid Khan which is located at khasra No.172/1,172/2,172/3 and 173 of Baniyatola Village, waraseoni Tehsil, District Balaghat, M.P in an area of 0.889 Ha with the name M/s Majid Khan Bolder mine. A small-scale stone crusher is also established in the mine area i.e. M/s A. K. Stone crusher by the miner Shri Majid Khan.

- ii. As per the mining plan the mine is located in the area of 0.889 Ha under following pillars points:

Pillar	Latitude	Longitude
A	21.790383	80.080386
B	21.790014	80.080303
C	21.789744	80.080758
D	21.789528	80.080656
E	21.789492	80.080761
F	21.789539	80.080808
G	21.789483	80.080983
H	21.789411	80.080975
I	21.789311	80.082039
J	21.789564	80.082047
K	21.790097	80.080844

- iii. The mine lease for extraction of stone was granted for next 10 years i.e. 03.09.2033 in 0.889 Ha vide letter No.1045/khanij/2023 dated 03.09.2023.
- iv. The Consent to Operate (CTO) issued by MPPCB to M/s A K Stone Crusher for 9000 TPA capacity is valid upto 31.05.2027
- v. The mine has valid Consent to Operate (CTO) till 02.09.2028 for the capacity of 4560 m³/annum.
- vi. The mine earlier was on the name of Smt Shabana Khan w/o Shri Majid Khan. After the death of Smt Shabana Khan, the mine ownership was changed to Shri Majid khan.
- vii. The mine has obtained Environmental Clearance from State Environmental Impact Assessment Authority (SEIAA) on 14.9.2015 & later on 26.02.2022 with change of ownership.

Copy of the environmental clearance, Consent to Operate (Mine & stone crusher), mine permission, mining plan are enclosed as **Annexure-II**.

- viii. On the day of visit, the mine was not found operational due to unavailability of the material to transport. The next blasting was scheduled on next day. The committee asked to schedule the blasting on 22nd April

2024 so that controlled blasting experiment can be conducted by the DGMS, Parasiya so study the impact on the properties/civil structure.

- ix. The mined pits bench height was measures from the surface reduced level. The top bench was of 9m height & bottom was of 17.5m height. From surface RL the pit depth was 26.5 meter. As per the prescribed mining rule, mine owner has to inform the DGMS & District collector if the pit excavation is reaches 6m depth. However, as submitted by Shri Majid Khan, mine owner, no such written information was submitted.
- x. The pillars were found erected as per the mine plan.
- xi. The 12 to 15 ft wind braking wall were provided on the prominent wind direction to minimize the fugitive emission.
- xii. A water tanker was provided for water sprinkling in side the plant premises roads and out side the premises to main road.
- xiii. A movable tripod water sprinkling system was also provided to carry out dust suppression at any requisite location inside the premises.
- xiv. Plantation were observed near the boundaries and near main gate. However, more plantation is to be done along with the effective water sprinkling on the kaccha roads.
- xv. Production data reveals that production has been carried out as per the permitted capacity. Copy of the document is enclosed as **Annexure-III**.
- xvi. The stone crusher with 9000TPA capacity, requires to improve with respect to covered conveyor system, water sprinkling on the conveyor with extension of the fall of the crushed material to control the fugitive emission.
- xvii. There is a water canal at about 230-meter aerial distance from M/s Majid Khan mine. The nearest Kaydi village is aerially at about 500m distance.
- xviii. The committee observed that few more small capacity stone mines are also established within 500 meters distance from the mine of M/s Majid Khan. The details are as below:

S. No	Name of Mine	Mine area (in Hectare)	Production Capacity (M ³ /yr)	Environmental Clearance	Validity of Consent to Operate	Remark
1	Kaydi Crusher Stone Quarry of Farukh Sheikh	1.595 Ha	4999 M ³ /yr	SEIAA vide letter dated 29/04/2022	30/11/2027	Operational
2	Shri Sarang Jaiswal (Boulder Mine)	1.0 Ha	5700 M ³ /yr	DEIAA vide letter No 1068 dated 28/07/2016	17/07/2024	Operational
3	Asrar Ulla Madni (Boulder Quarry)	0.567 Ha	2000 M ³ /yr	DEIAA vide letter No 50 dated 04/04/2018	30/04/2027	Operational
4	Hamid Sekh (Boulder Mine)	0.405 Ha	3474 M ³ /yr	DEIAA vide letter No 11 dated 16/03/2017	30/04/2023	Closed

Currently, out of total 05 mines, 04 are operational and 01 has closed its operation.

- xix. As per the records related to explosive use furnished by the mine owner during site visit, it was inferred that deep hole mining is carried out with 87mm diameter, 15-30 holes and 3-4 meters depth.
- xx. It was informed by Shri Majid Khan, mine owner that monthly 1 or 2 blasting is carried out to get the mined material. The blasting is carried out between 10 AM to 2PM. However, no siren or alarm system is provided to alert the nearby localities.
- xxi. During the committee visit on 16.4.2024, discussion with applicant Shri Thanendra Singh Rajput and other residents was made on the issue of blasting. The Panchnama prepared in presence of the villagers & committee members is enclosed as **Annexure-IV**. The villagers informed that the blasting time is irregular and the blasting is done in heavy quantity due to which properties are damaging. Few of the properties which were nearly about 500 m distant from the M/s Majid Khan were visited and observed for the cracks & damages. Few of the cracks observed and recorded during visit. To ascertain that these are due to blasting or due to

issue in civil construction, committee has decided to carry out the blasting study on 22.4.2024 as per the prescribed method of DGMS. Few of the photographs of cracks observed in houses are as given below:



xxii. A sample test of trial blasting was conducted in presence of joint committee and villagers, about 144.56Kg of explosive was used, 13 holes of 3-4m depth and 100mm diameter holes were blasted during the trial blasting. The joint committee along with villagers had made observations standing at the nearest house of village Baniyatola & Kaydi which is located at 330m from the blasting site i.e. M/s Majid Khan mine.

Two numbers Mine Mates (Seismograph/Vibrometer) were installed one at applicant's house located at 800m and other at nearest house of the village located at 330m from the M/s Majid Khan mine. The blasting was done at mine at about 2.45pm, **at the time of blasting no sound was heard from the applicant's house and no vibration was recorded in the**

instrument fixed near his house. The Mine Mate installed at applicant's house 800m distance from mine shown 0.07mm/s of Peak Particle Velocity (PPV) and 2nd Min Mate installed at nearest house of the village i.e., at 330m distance from mine has shown 0.0mm/s of PPV at 1.14 Hz which is almost zero as per the DGMS (Tech) Circular No. 7 of 1997. The Peak Particle Velocity (PPV) of 0.07mm/s recorded at 800m distance was probably due to vehicle movement during the visit. This vibration and PPV will not have effect on houses of villages and applicant's house. So, the small cracks seen on the applicant's house wall may not formed due to the effects of blasting conducted in Majid Khan Bolder Mine.

Copy of the circular is enclosed as **Annexure-V**.

Depending on the type of structures and the dominant excitation, the peak particle velocity (PPV) on the ground adjacent to the structure shall not exceed the values given below in the table:

Table: permissible Peak Particle Velocity (ppv) at the foundation level of structures in Mining Areas in mm/s

Type of structure	Dominant excitation Frequency, Hz		
	<8 Hz	8-25 Hz	>25 Hz
(A) Buildings/structures not belong to the owner			
(i) Domestic houses/structures (kuchha brick & cement)	5	10	15
(ii) Industrial Buildings (RCC & Framed structures)	10	20	25
(iii) Objects of historical importance & sensitive structures	2	5	10
(B) Buildings belonging to owner with limited span of life			
(i) Domestic houses/structures (kuchha, brick & cement)	10	15	25
(ii) Industrial buildings (RCC & framed structures)	15	25	50

Permissible standards for different type of structures have been arrived at considering the importance of building and structures. The buildings of historical importance and multi- storied structures are likely to get damaged with low level of vibration and therefore permissible standards are to be

lowest. Similarly, buildings not belonging to the owner but with mud/brick in cement construction and others with good construction (RCC and framed structures) should also be protected but higher permissible standards than that of the level fixed for first category has been allowed, the buildings belonging to the owner of the mine are constructed for a limited period generally equal to the life of the project. The management accept that these buildings constructed within the mining area are likely to suffer some damages during the extraction of minerals, but the damages should be repairable. Therefore, slightly higher permissible levels of vibrations have been allowed in such cases.

The permissible PPV for Domestic houses/structures (Kuchha, brick & cement) at <8Hz dominant excitation frequency for buildings belonging to owner with limited span of life is 10. Which is very high than the measures ppv during the blasting experiment.

The event reports are enclosed as **Annexure-VI**.

xxiii. During the blasting the recorded sound level which was in between 57 to 60dB, which is normal to the general atmosphere.

xxiv. The Ambient air quality monitored during the blasting day i.e. 22.4.2024 was observed as RSPM (PM₁₀) – 92.04 µg/m³, SO₂ - 8 µg/m³ & NO₂ - 26 µg/m³. All the values were below the prescribed NAAQS, 2009. Copy of the report is enclosed as **Annexure-VII**.

xxv. Further it was submitted by representative of DGMS, Parasiya that notice of opening mine was not given to the DGMS and a duly qualified manager was not appointed in the mine and machinery was being used conducting deep hole blasting (87mm) without obtaining permission from DGMS.

2.0 Summary

The mine of Shri Majid Khan has obtained prescribed statutory permissions of SEIAA, MPPCB & Mining department and operating as per the mine plan. No illegal mining was observed. The mine has satisfactory dust suppression system with water tanker & movable tripod water sprinkler. However, the stone crusher requires improvement w.r.t. covering of conveyor belts & arrangement of the water sprinkling in the conveyor system & screen. The mine has provided 12-15ft heighted wind braking wall on the prominent wind directions and erected mine boundary pillars.

The mine is nearly 500m distant from the village. There are 04 other mines established other than the mine of M/s Majid Khan. Out of these, 01 has closed its operation.

The blasting experiment was conducted at the mine of M/s Majid Khan as per the averment made in the letter petition of Sh Thanendra Singh Rajput. The peak particle velocity was observed 0.0mm/s at the distance of 330m from the mine, which is very low as per the permissible limits as per the DGMS (Tech) Circular No. 7 of 1997. This vibration and PPV will not have effect on houses of villages and applicant's house. So, the small cracks seen on the applicant's house wall may not formed due to the effects of blasting conducted in Majid Khan Bolder Mine of Shri Majid Khan. The ambient air quality was also found under the prescribed standards of NAAQS, 2009.

3.0 Action Taken Report

- i. As per the field observation, the DGMS is issuing notice to the mine owner M/s Majid Khan for not informing on mine pit opening, no permission to deep hole and for not deputing qualified manager.

4.0 Recommendations:

- i. M/s Majid Khan may immediately inform the DGMS & District Collector as per the prescribed mineral rule as the depth of the pit has exceeded from 6m.
- ii. M/s Majid Khan shall obtain the permission for deep hole & depute qualified mine manager and ensure controlled blasting.
- iii. M/s Majid Khan shall provide effective enclosers and closed conveyors system on the stone crusher.
- iv. All the mines operational within 500m shall carry out blasting only in prescribed time & arrange siren to alert the nearby residents for safety. Further, mining department may prescribe different time schedule for blasting to avoid cumulative impact of the controlled blasting.



(Sunil Kumar Meena)
Scientist-E
CPCB, Bhopal



(Tirupathi Kamera)
Deputy Director
DGMS, Parasiya



(Alok Kumar Jain)
Regional Officer
MPPCB, Jabalpur



(G S Dhurve)
Additional Collector
Dist. Balaghat

Item No. 02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No.38/2024(CZ)

Thanendra Singh Rajput & Ors.

Applicant(s)

Vs

State Of M.P. & Ors.

Respondent(s)

Date of Hearing: **29.02.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD,, EXPERT MEMBER**

For Applicant (s): None

For Respondent(s):

ORDER

1. This letter petition, signed by more than 33 persons of village have been sent to this Tribunal, which was treated as a letter petition. The grievance of the applicant is that in village Baniyatola Barasivni, District Balaghat (M.P) the non applicants are doing the stone mine using the highly explosive materials for breaking the stones, causing tremors in the land and houses, which developed cracks in many houses and adversely affecting life and health of the residents. The houses of the nearby residents around the mining have been damaged due to the repeated explosions by the non-applicants in a larger quantity than required and the life of the people living there has become difficult. A constant fear has been developed due to explosions and there are, huge dust in the atmosphere causing breathing problems for the residents residing there. The siting criteria as fixed by the Central Pollution Control Board and MoEF&CC and the direction issued by the Director General of Mines, with regard to the explosions have not been strictly followed by the operators of the mines.
2. A substantial issue of environment has been raised.

3. The Registry is directed to issue notice to the respondents returnable within four weeks. Respondents are directed to submit their reply within Six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
4. Registry is directed to take necessary steps for service to the respondents by both ways and also on available email.
5. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
 - i. One representative from the Central Pollution Control Board.
 - ii. One representative from the Director General of Mines & Safety, (M.P.)
 - iii. One representative from the Collector Balaghat (M.P.)
 - iv. One representative from Madhya Pradesh Pollution Control Board
6. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
7. Applicant/Registry is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week.
8. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **29th April, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

29th February, 2024
O.A. No. 38/ 2024(CZ)
K



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony

Bhopal - 462016

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प्रति,

श्री माजिद खान
निवासी-नेहरू वार्ड, वारासिवनी,
जिला बालाघाट (म.प्र.)

No.: 3209 /SEIAA/

Date: 26/2/22

विषय: प्रस्ताव क्र. SIA/MP/MIN/217019/2021 . प्रकरण क्र. 2364/2015 : परियोजना प्रस्तावक श्रीमती शबाना खान, निवासी- नेहरू चौक, वारासिवनी, जिला बालाघाट (म.प्र.) द्वारा पत्थर खदान एरिया 0.88 हेक्टेयर, उत्पादन क्षमता 4560 घनमीटर प्रतिवर्ष, खसरा नम्बर 172/1-2-3, 173, 176, ग्राम कयादी तहसील - वारासिवनी, जिला बालाघाट (म.प्र.) की पूर्व पर्यावरणीय स्वीकृति का हस्तांतरण श्री माजिद खान निवासी-नेहरू वार्ड, वारासिवनी, जिला बालाघाट (म.प्र.) ।

राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (SEIAA) की 705वी बैठक दिनांक 15.02.2022 में विस्तृत चर्चा उपरांत निम्नानुसार निर्णय लिया गया -

- (1) नवीन परियोजना प्रस्तावक द्वारा ऑनलाईन परिवेश पोर्टल पर फार्म-7 में पत्थर खदान एरिया 0.889 हेक्टेयर उत्पादन क्षमता 4560 घनमीटर प्रतिवर्ष, खसरा नम्बर 172/1-2-3, 173, 176, ग्राम कयादी, तहसील - वारासिवनी, जिला बालाघाट (म.प्र.) की श्रीमती शबाना खान, निवासी- नेहरू चौक, वारासिवनी, जिला बालाघाट (म.प्र.) को जारी पर्यावरण स्वीकृति का हस्तांतरण आवेदन प्राप्त हुआ है।
- (2) उक्त प्रकरण में पूर्व पर्यावरण स्वीकृति एसईआईएए द्वारा पत्र क्र. 5564/एसईआईएए/15 दिनांक 14.09.2015 के माध्यम से श्रीमती शबाना खान, निवासी- नेहरू चौक, वारासिवनी, जिला बालाघाट (म.प्र.) के नाम पर जारी की गई है।
- (3) यह कि नवीन परियोजना प्रस्तावक द्वारा पर्यावरण स्वीकृति हस्तांतरण के संबंध में निम्नलिखित दस्तावेज प्रस्तुत किए हैं :-
 - I. पूर्व परियोजना प्रस्तावक श्रीमती शबाना खान, निवासी - नेहरू चौक, वारासिवनी, जिला बालाघाट (म.प्र.) के मृत्यु प्रमाण पत्र दिनांक 13.07.2017 की प्रति प्रस्तुत की गई है।
 - II. श्री माजिद खान निवासी-नेहरू वार्ड, वारासिवनी, जिला बालाघाट (म.प्र.) द्वारा नोटराईज्ड शपथ-पत्र प्रस्तुत किया है जिसमें उल्लेख किया गया है कि उक्त खदान में आज दिनांक तक कोई भी वाद-विवाद न्यायालय में प्रचलन में नहीं है एवं जारी की गई पर्यावरणीय स्वीकृति में निहित समस्त शर्तों का परिपालन सुनिश्चित किया जायेगा।
 - III. एसईआईएए द्वारा पत्र क्र. 5564/एसईआईएए/15 दिनांक 14.09.2015 के माध्यम से जारी पर्यावरणीय स्वीकृति की प्रति।
 - IV. पर्यावरण प्रबंधन योजना (EMP) की प्रति।
 - V. नवीन परियोजना प्रस्तावक के नाम पर अनुमोदित खनन योजना दिनांक 05.08.2021 की प्रति।
 - VI. कार्यालय कलेक्टर (खनिज शाखा) बालाघाट द्वारा नवीन परियोजना प्रस्तावक के नाम से जारी लीज हस्तांतरण आदेश क्र. 3211/खनिज/क्यू.एल./2020 दिनांक 15.12.2020 (वैधता 03.09.2023 तक) की प्रति।

ईआईए अधिसूचना 2006 के पैरा -11 में पर्यावरण मंजूरी (ईसी) को हस्तांतरित करने का प्रावधान है।

Para-11: A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases

(5) ईआईए अधिसूचना 2006 (संशोधन दिनांक 13.07.2021) खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) की धारा 8ए की उप-धारा (6) के अनुसार प्रदान करती है कि :

"Notwithstanding anything contained in sub-sections (2), (3) and sub-section (4), the period of lease granted before the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015 (10 of 2015), where mineral is used for other than captive purpose, shall be extended and be deemed to have been extended up to a period ending on the 31st March, 2020 with effect from the date of expiry of the period of renewal last made or till the completion of renewal period, if any, or a period of fifty years from the date of grant of such lease, whichever is later, subject to the condition that all the terms and conditions of the lease have been complied with"

परियोजना प्रस्तावक द्वारा ईआईए अधिसूचना 2006 (पैरा-11) के अनुसार पर्यावरणीय स्वीकृति में नाम परिवर्तन करने के लिए पर्याप्त दस्तावेज प्रस्तुत किए हैं। अतः एसईआईए द्वारा जारी पर्यावरणीय स्वीकृति पत्र क्र. 5564/एसईआईए/15 दिनांक 14.09.2015 के माध्यम से श्रीमती शबाना खान, निवासी- नेहरू चौक, वारासिवनी, जिला बालाघाट (म.प्र.) के नाम पर पत्थर खदान एरिया 0.889 हेक्टेयर, उत्पादन क्षमता 4560 घनमीटर प्रतिवर्ष, खसरा नम्बर 172/1-2-3, 173, 176, ग्राम कयादी, तहसील - वारासिवनी, जिला बालाघाट (म.प्र.) की जारी पर्यावरणीय स्वीकृति का हस्तांतरण श्री माजिद खान निवासी-नेहरू वार्ड, वारासिवनी, जिला बालाघाट (म.प्र.) के नाम इस शर्त पर जारी किये जाने की अनुमति प्रदान की जाती है कि पर्यावरणीय स्वीकृति दिनांक 14.09.2015 में निहित समस्त शर्तें एवं वैधता यथावत रहेगी।

1. नवीन परियोजना प्रस्तावक द्वारा वृक्षारोपण, सीईआर एवं सभी गतिविधियों के फोटोग्राफ अर्धवार्षिक अनुपालन रिपोर्ट के साथ एमपी-एसईआईए को प्रस्तुत करेगा। यदि परियोजना प्रस्तावक अर्धवार्षिक अनुपालन रिपोर्ट को अपलोड करने में विफल रहता है या संबंधित प्राधिकरण (एसईआईए और क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, भोपाल) को पर्यावरणीय स्वीकृति की शर्तों की लगातार दो छमाही अनुपालन रिपोर्ट प्रस्तुत नहीं करता है, तो परियोजना प्रस्तावक को जारी की गई पूर्व पर्यावरण मंजूरी निरस्त की जायेगी।


(श्रीमन् शुक्ला)
सदस्य सचिव

क्र. प्रतिलिपि :-

/SEIAA/2022 भोपाल

दिनांक

1. प्रमुख सचिव, म.प्र. शासन, पर्यावरण विभाग, मंत्रालय, भोपाल।
2. सदस्य सचिव, राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (सेक), अनुसंधान एवं विकास विंग, म.प्र. प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल - 462016।
3. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल - 462016।
4. कलेक्टर, जिला बालाघाट (म.प्र.)
5. वन मंडलाधिकारी, जिला बालाघाट (म.प्र.)
6. आई.ए. डिवीसन, निगरानी प्रकोष्ठ, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, इंदिरा पर्यावरण भवन, जोर बाग रोड़, नई दिल्ली - 110003।
7. निदेशक, क्षेत्रीय कार्यालय, पश्चिमी क्षेत्र केन्द्रीय पर्यावरण भवन, लिंक रोड़ नं. 03, रवि शंकर नगर, भोपाल - 462016।
8. निदेशक, भौमिकी तथा खनिकर्म मध्यप्रदेश, 29-ए, खनिज भवन, अरेरा हिल्स, भोपाल - 462002।
9. श्रीमती शबाना खान, निवासी- नेहरू चौक, वारासिवनी, जिला बालाघाट (म.प्र.)
10. खनिज अधिकारी, जिला बालाघाट (म.प्र.)
11. संबंधित फाईल।


(आलोक नायक)
प्रभारी अधिकारी



राज्य पर्यावरण

State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5. Arera Colony
Bhopal-4620 16
visit us <http://www.mpseiaa.nic.in>
Tel: 0755-2466970, 2466859
Fax : 0755-2462136

No: 5564 / SEIAA /15
Date: 14.9.15

To,
Smt. Shabana Khan, Owner,
Nehru Chowk, Waraseoni,
District - Balaghat (M.P) - 481331

Sub: Case No. 2364/2015 Prior Environmental Clearance for Stone Deposit (Opencast/semi mechanized Method) in 0.889 ha. for production capacity 4560 m³/year at Khasra Nos. 172/1-2-3, 173 & 176 at Village-Kaydi, Teh-Waraseoni, Dist-Balaghat (MP) by Smt. Shabana Khan. Owner. Nehru Chowk Waraseoni, Dist-Balaghat (M.P) - 481331 Mob. No. 9425487559

This has reference to your letter received in SEIAA office on 30.12.2014 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I, Appendix-1 Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Level Expert Appraisal Committee (SEAC) and State Level Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

- II. There is no National Park/Sanctuary and interstate boundary within 10 Km radius. There is no human settlement within 500 m. from mining site & no Forest boundary within 250m distance from mining site

The Stone Deposit project is for production capacity of Stone 4560 m³/year. The mining will be carried out by Open cast / semi mechanized method.

- III. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006

- IV. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 224th meeting dtd 10.08.2015 and decided to accept the recommendations of 202nd SEAC meeting dtd. 02.07.2015

Hence, Prior Environmental Clearance is granted for Stone Deposit (Opencast /semi mechanized Method) in 0.889 ha. for production capacity 4560 m³/year at Khasra Nos. 172/1-2-3, 173 & 176 at Village-Kaydi, Teh-Waraseoni, Dist-Balaghat (M.P) for the lease period to Smt. Shabana Khan, Owner, Nehru Chowk, Waraseoni, Dist-Balaghat (M.P) - 481331 subject to the compliance of following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

A. Specific Conditions

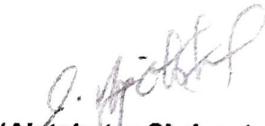
1. PP shall not start mining activity before execution of lease agreement.
2. The average depth of the pit shall not exceed 6.00 m. (As per mining plan) at the end of lease period and not beyond that
3. The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.

4. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA
5. Transportation of material shall be done in covered vehicles.
6. Necessary consents shall be obtained from MPPCB and the air/water pollution control measures have to be installed as per the recommendation of MPPCB.
7. Curtaining of site shall be done using appropriate media.
8. The proposed plantation should be carried out along with the mining and PP would maintain the plants for five years including casualty replacement.
9. Transportation shall not be carried out through forest area.
10. Appropriate activities shall be taken up for social up-liftment of the area. Funds reserved towards the same shall be utilized through Gram Panchayat.
11. PP will take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
12. Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.

B. Standard Conditions

1. Controlled blasting techniques, as and when required, shall be carried out in the day time only.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
3. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
4. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.
5. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
6. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
7. Parking of vehicles should not be made on public places.
8. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly
9. Measures for prevention and control of soil erosion and management of silt shall be undertaken
10. Trenches / garland drains shall be constructed at foot of dumps to arrest silt from being carried to water bodies.
11. The project proponent will ensure necessary protection measures around the mine pit, waste dumps and garland drain.
12. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area
13. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
14. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.
15. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.

16. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
17. Dispensary facilities for first-aid shall be provided at site.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government
19. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Ajatshatru Shrivastava)
Member Secretary

Endt No. / SEIAA/15 Dated:
Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016
4. Collector, District - Balaghat, (M. P)
5. Divisional Forest Officer, District - Balaghat, (M. P.)
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District- Balaghat, (M. P.)
10. Guard file


(Dr. R.K. Jain)
Officer-in-Charge

Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal

CONSENT NO: ***

PCB ID: 16170

Outward No: 21311/21/04/2022
NO: /MPPCB/JBP

Consent No: AW-100245

To,
The Occupier,
M/s. A.K. Stone Crusher,
Village- Baniyatola (Kayadi), Waraseoni Road,
Dist : Balaghat,

Crusher

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Operate Application Receipt No. 1131801 Dt. 01/04/2022 and last communication received on Dt. 31/03/2022

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/05/2027** subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location: Kh.No.172/1,172/2,172/3,173 P.H.No.26, Village- Baniyatola (Kayadi), Dist-Balaghat
- The capital investment in lakhs: Rs. 10
- Product & Production Capacity:

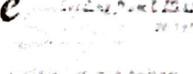
Product	Qty / year
Stone Crushing	9000.000 M.T

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to **31/05/2027** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions


e
2022/04/21 03:41:01 PM

Signature Not Verified

Digitally Signed by :
A.K.JAIN, S.E. -

Date: 21/04/2022 03:41:01 PM

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # KWTB76JDWU



ALOK KUMAR JAIN
Regional Officer



Consent Order

455
Tele :
The applicant shall
through XGN

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1986

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of effluent at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.000	WWG : 0.200	Water Source	Remarks
1	Domestic Purpose	1.000	0.200	Borewell	
2	Others	3.000	0.000	Other	Own mine water

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No:AW-100245

Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780, 2647878

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-



Consent Order

M.P. Pollution Control Board
Consent
4500
Tele: 4500

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1986

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Stone Crushing	water sprinkler	Dust Suppressor, Water Sprinkler, Wind Breaking Wall.	spm

GENERAL CONDITIONS
1. The non hazardous solid waste are not to cause any nuisance pollution. If required, Non Hazardous

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-125)

Additional Air condition:-

- The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
- The stone crusher shall provide telescopic chute for drop of zero size gitti or fine dust
 - The stone crusher shall provide dust extraction for screen as per guideline
 - The stone crusher shall construct boundary wall to protect flow of dust into nearby fields
 - The stone crusher shall develop 10 meters wide green belt all around the periphery to made as curtain for nearby fields.
 - The stone crusher shall maintain the ambient air quality within the prescribed standards
 - The stone crusher shall install following air pollution control measures for control of air pollution as per standards in Environmental (Protection) Rules 1986 :-
 - Dust containment cum suppression system for the equipment
 - Construction of wind breaking walls
 - Construction of the metal road within premises

Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No: AW-100245



Additional condition:-

- 1- The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
- 2- The stone crusher shall provide telescopic chute for drop of zero size gitti or fine dust
- 3- The stone crusher shall provide dust extraction for screen as per guideline
- 4- The stone crusher shall construct boundary wall to protect flow of dust into nearby fields
- 5- The stone crusher shall develop 10 meters wide green belt all around the periphery to made as curtain for nearby fields
- 6- The stone crusher shall maintain the ambient air quality within the prescribed standards
- 7- The stone crusher shall install following air pollution control measures for control of air pollution as per standards in Environmental (Protection) Rules 1986 :-
 - (iv) Dust containment cum suppression system for the equipment
 - (v) Construction of wind breaking walls
 - (vi) Construction of the metal road within premises

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # KWTB76JDWU

ALOK KUMAR JAIN
Regional Officer

Consent No:AW-100245



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal

CONSENT NO: ***

PCB ID: 23593

Outward No: 23365.26/10/2023
NO: 7/MPPCB/JBP

Consent No:AW-116802

To:
The Occupier,
M/s. Majid Khan (Bolder Mine - 0.889 Hect),
Village - Baniyatola (Kayadi), Teh.-Waraseoni,
Distt.- Balaghat,

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1301439 Dt. 25/09/2023 and last communication received on Dt.25/09/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to ~~02/09/2028~~ subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. No.172/1,172/2,172/3 & 173 Area 0.889 Village - Baniyatola (Kayadi), Teh.-Waraseoni,Distt.- Balaghat,
- b. The Mining Lease Area: 0.889 Hect
- c. Product & Production Capacity:

Product	Qty / year
Mining of Bolders	4560 Cubic Meter

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 02/09/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

(Handwritten signature)

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # UNPBIF431I

Signature Not Verified
Digitally Signed by:
A.K.JAIN, S.E.
Date: 26/10/2023 11:15:48 AM

(Handwritten signature)

ALOK KUMAR JAIN
Regional Officer



Consent Order

M.P. Pollution Control Board
Scheme No. 5, Phase II
455/456, Vijaya Nagar

Tele : 0761- 4042170



the American Public Health Assoc
iii. The applicant shall take samples
through XGN the same to the

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 ::

1. The daily quantity of trade effluent of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 0.500 KL/day

2. Trade Effluent Treatment:-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.000	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	1.000	0.500	Tankers	
2	Spray in Mines	3.000	0.000	Other	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of

Consent No:AW-116802

1 - 4042780,2647878
Board -
5, Plot No. 455/456,
Vijay Nagar, Jabalpur



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Consent No:AW-116802



Consent Order

M.P. Pollution Control
Scheme No. 5, P
455/456, Vijay

Tele : 0761- 40427



GENERAL CONDITIONS:
1. The non bar...

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-125 Nos.)

Additional Air condition:-

- 1- Mine shall adopt wet drilling method to carry out drilling operation.
2. curtaining of site shall be down using appropriate media.
3. Transportation of material shall be done in covered vehicle
4. Water sprinkler shall be provided to avoid dust generation during material unloading.
5. The muck pile shall be sprayed with water prior to loading .
6. Dense plantation shall be carried out all around the quarry lease area in barrier zone of 7.5 m @ 45 Trees / Hectare.
7. Control blasting shall be carried out in such a manner that there shall be no heavy vibration, fly rock problems may come up. The secondary blasting shall be totally eliminated with the help of hydraulic rock breaker.
8. Regular wetting/sprinkling of haul road & transportation road shall be carried out by tankers.
9. Proper & regular maintenance of the vehicles shall be under taken to suppress the frictional noise. 10. Over loading shall be avoided.

Consent No:AW-116802

0761-4042780,2647878
M.P. Pollution Control Board
Scheme No. 5, Plot No. 455/456,
Vijay Nagar, Jabalpur



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board If needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the Industry.

Consent No:AW-116802



Consent Order

M.P. Pollution Control Board
Scheme No. 5, P. No. 10
455/456, Vijay Nagar

Tele : 0761- 4042788

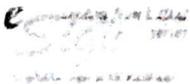
श्री/श्रीमति केसरी SHRI MAJID
खनन योजना अनुमोदन बाबत
दम- खनन योजना आवेदन क्रमांक 3846
उपरोक्त विषयान्तर्गत खनन कृषण
क्रमांक 38467 दिनांक 30/07/2023 के
याम K.AYADHILEK बसने
संज्ञमिति जारी की

Additional condition:-

1. This consent in no way be taken as a measure of proof that Mine have not violated the provisions of this Act at any time in the past.
2. Mine shall ensure compliance of all the conditions mentioned in Environmental Clearance order issued by SEIAA
3. Mine shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/CPCB/MPPCB time to time as required and if applicable .
4. Mine shall comply the Directions/ Orders issued by Hon'ble Supreme Court/ High Court/ NGT time to time in the relevant Writ Petitions.
5. The mining activity shall be done manually and / or by semi mechanized method
6. Mining shall be done as per approved Mining Plan submitted by the mine
7. Mine Shall provide barbed wire fencing all around the quarry lease area & install the sign board of danger / prohibited area at the entrance of quarry area.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # UNPBIF4311

ALOK KUMAR JAIN
Regional Officer

Consent No:AW-116802

क्रमांक 4730 /खनि /न.क्र. /2018
प्रति,

जबलपुर, दिनांक 29-12-2018

श्रीमती शबाना खान
पति- श्री माजिद खान
पता- नेहरू चौक वाराससिवनी
जिला- बालाघाट (म.प्र.)

विषय:- खनन स्कीम के अनुमोदन के संबंध में।

संदर्भ:- 1. कार्यालय कलेक्टर (ख.शा.) का क्र.2712/खनिज/क्यू.एल./2017-18
जबलपुर, दिनांक 22.05.2018

2. आर.क्यू.पी. श्री अमित मिश्रा का पत्र दिनांक 21.12.2018

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उपरोक्त विषयांतर्गत संदर्भित पत्र से आर.क्यू.पी. श्री अमित मिश्रा द्वारा खनन स्कीम ग्राम कायदी तहसील वाराससिवनी जिला बालाघाट खसरा क्रमांक 172/1-2-3, 173, 176, 521 रकबा 0.8890 हेक्टेयर क्षेत्र पर खनिज पत्थर उत्खनिपट्टा खनन स्कीम की चार प्रतियां अनुमोदन हेतु प्रस्तुत की गई है।

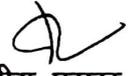
उक्त खनन स्कीम का स्थल निरीक्षण दिनांक 23.12.2018 को अधोहस्ताक्षर कर्ता द्वारा किया गया। अतः म.प्र. गौण खनिज नियम 1996 के नियम-42 में निहित प्रावधानों के तहत खनन स्कीम निम्नलिखित शर्त अनुसार अनुमोदित की जाती है:-

1. यह खनन स्कीम वित्तीय वर्ष 2018-19, 2019-20, 2020-21, 2021-22 एवं 2022-23 तक के लिए वैध होगा।
2. खनन स्कीम, यथास्थिति क्षेत्रीय प्रमुख को दिनांक 03.09.2023 की अवधि की समाप्ति के पहले जिसके लिए अन्तिम अवसर पर अनुमोदित की गई थी, से कम से कम 120 दिनों के पहले प्रस्तुत की जाएगी।
3. खदान की गहराई 6 मी. से अधिक होने पर म.प्र. गौण खनिज नियम 1996 के नियम-30 (24) का पालन किया जाना अनिवार्य होगा।

4. खनन योजना में उत्पादन की मात्रा पूर्ववर्ती अनुमोदित खनन स्कीम से अधिक होने पर प्रचलित नियमानुसार पूरक अनुबंध कराया जावे।
5. म.प्र. गौण खनिज नियम 1996 के नियम-42 (6)(क) अनुसार वित्तीय प्रत्याभूति की रकम प्रचलित नियमानुसार जमा की जावे।
6. खदान में खनन संक्रियाएं अनुमोदित खनन स्कीम के अनुसार किया जावे इस हेतु पट्टेदार खनन स्कीम की एक प्रति अपनी खान पर स्थित कार्यालय में अनिवार्य रूप से रखेगा साथ ही खान के खान प्रबंधक या अन्य कोई जवाबदार व्यक्ति जो कि खान से संबंधित समस्त कार्यों का प्रभारी हो, को उसके दिन प्रतिदिन क्रियान्वयन हेतु उपलब्ध करायेगा, जिससे खनन कार्य अनुमोदित खनन स्कीम के अनुरूप किया जा सके।

उपरोक्त अनुमोदित खनन स्कीम अनुसार खनन संक्रियाएं संचालित होंगी, यदि भिन्नता पाई जाती है तो प्रचलित नियमानुसार कार्यवाही की जावेगी।

संलग्न :- खनन स्कीम की एक प्रतियां।


क्षेत्रीय प्रमुख

पृ.क्र.

/खनि /न.क्र. /2018

जबलपुर, दिनांक

प्रतिलिपि:-

1. कलेक्टर (खनिज शाखा) जिला बालाघाट, मध्यप्रदेश की ओर अनुमोदित खनन स्कीम की एक प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित।
2. श्री अमित मिश्रा, आर.क्यू.पी.- पता- काबरा कालोनी, नागपुर रोड जिला छिन्दवाडा की ओर सूचनार्थ प्रेषित।


क्षेत्रीय प्रमुख

संचालनायल भौमिकी तथा खनिकर्म
क्षेत्रीय कार्यालय जबलपुर

कायोलय क्षेत्रीय प्रमुख
संचालनालय भौमिकी तथा खनिकर्म
क्षेत्रीय कार्यालय, जबलपुर (म.प्र.)

श्री/श्रीमति/मेसर्स SHRI MAJID KHAN

विषय- खनन योजना अनुमोदन बाबत

संदर्भ- खनन योजना आवेदन क्रमांक 38467 दिनांक 30/07/2023

उपरोक्त विषयांतर्गत खनिज साधन विभाग, म.प्र.शासनसंचालक, भौमिकी तथा खनिकर्म म.प्र./कलेक्टर., जिला BALAGHATके आदेश क्रमांक 38467 दिनांक 30/07/2023 के तहत मेसर्सश्री/श्रीमती/ SHRI MAJID KHANको जिला BALAGHATतहसील VARASIVANI गाम KAAAYADIIIके खसरा नम्बर 172/1,172/2,172/3 & 173 रकवा 0.8890 हेक्टेयर क्षेत्र पर Stone खनिजहेतु उत्खनिपट्टा स्वीकृति बाबत सैद्धांतिक सहमति जारी की गई है। आर क्यू.पी. श्री. BRAJKISHORE RAHANGDALE द्वाराउक्त प्रश्नाधीन उत्खनिपट्टे हेतु खनन योजना तैयार की गई है। यह खनन योजना -

म.प्र. गौण खनिज नियम 1996 के नियम 42 (ग)(1) के नियम 15 के तहत अनुमोदन हेतु प्रस्तुत की गई है

यह कि -
म.प्र. गौण खनिज नियम 1996 के नियम 42 (ग)(2) मे प्रदत्त शक्तियों के अधीन प्रस्तुत खननयोजना का अनुमोदन प्रदान किया जाता है,

यह अनुमोदन निम्नलिखित शर्तों के अधीन होगा:-

1. खनन योजना का अनुमोदन केन्द्र सरकार, राज्य सरकार अथवा अन्य किसी प्राधिकारी द्वारा समय-समय पर लागू किये गये कानूनों पर किसी प्रकार का प्रतिकूल प्रभाव डाले बिना किया गया है।
2. इस खनन योजना का अनुमोदन किसी भी न्यायालय के सक्षम क्षेत्राधिकार के किसी अन्य आदेश या निर्देश पर प्रभाव डाले बिना किया गया है। यदि यह अनुमोदन किसी अन्य कानून या अदालत के आदेश/निर्देश से प्रतिकूल होता है, तो यह अनुमोदन तत्काल रद्दमाना जायेगा।

निरंतर

1. पट्टाधारी द्वारा खान एवं खनिज (विकास और विनियमन) अधिनियम 1957 उसके अधीन बनाये गये नियमों उपबंधों तथा मध्यप्रदेश गौण खनिज नियम 1996 तथा The Metalliferous Mines Regulations 1961
2. किसी भी स्तर पर यदि यह देखा गया कि खनन योजना मे दी गई जानकारी गलत है या गलत तरीके से तथ्यों को प्रस्तुत किया गया है, तो इस खनन योजना का अनुमोदन तत्काल प्रभाव से रद्द कर दिया जावेगा।
3. यह अनुमोदनमध्यप्रदेश गौण खनिज नियम 1996 के नियम 42(च)(1)अनुसार सम्पूर्ण पट्टा कालावधि तक विधिमान्य रहेगा, किंतु योजना की अवधि उत्खनिपट्टा अनुबंध निष्पादन दिनांक से 5 वर्ष के लिये होगी

मध्यप्रदेश गौण खनिज नियम 1996 के नियम 42(च)(3) अनुसार खनन स्कीम उक्त 5 वर्ष की समाप्ति के पहले,न्यूनतम 120 दिवस पूर्व अनुमोदन हेतु प्रस्तुत की जानी होगी।

1. उक्त योजना अवधि के प्रथम पांच वर्षों में निम्नानुसार खनिज उत्पादन मात्रा अनुमोदित की जाती है।

वर्ष	अनुमोदित खनिज उत्पादन मात्रा	उत्पादन इकाई (घन मीटर/ टन)
प्रथम वर्ष	4560	CUBIC METER
द्वितीयवर्ष	4560	CUBIC METER
तृतीय वर्ष	1187	CUBIC METER
चतुर्थ वर्ष	1425	CUBIC METER
पचम वर्ष	1216	CUBIC METER

1. मध्यप्रदेश राज्य सरकार के आदेश दिनांक 10.8.2011 अनुसार अनुमोदित खनन योजना मे यदि प्रस्तावित उत्पादन मे वृद्धि होती है, तो ऐसी परिस्थितियों मे उत्पादन मे बढ़ी हुई मात्रा के लिये पट्टाधारी द्वारा अतिरिक्त स्टाम्प शुल्क का भुगतानकिया जायेगा और पट्टाधारी द्वारा एक पूरक अनुबंध निष्पादन भी संपादित किया जायेगा।
2. भारत सरकार पर्यावरण, वन तथा जलवायु परिवर्तन मंत्रालय द्वारा जारी अधिसूचनाओं के अंतर्गत पर्यावरण अनुमतिप्रदू/षण संबंधित सम्मति प्राप्त किया जाना अनिवार्य होगा।
3. खनन योजना मे दर्शाई गई मात्रा, ई.सी मे उल्लेखित अनुमोदित मात्रा तथा .प्रदूषण नियंत्रण बोर्ड द्वारा प्रदाय की गई अनापति मे दर्शाई गई मात्रा मे से जो न्यूनतम मात्रा हो, का उत्पादन किया जावेगा।
4. पट्टाधारीद्वारा स्वीकृत क्षेत्र का डी.जी.पी.एस. सर्वे.कराया जायेगा तथा कार्यालय कलेक्टर, खनि शाखा, को डी .जी.पी.एस.रिपोर्ट प्रस्तुत की जायेगी।
5. यह अनुमोदन Stone खनिज हेतु प्रदान किया जा रहा है।
6. मध्यप्रदेश गौण खनिज नियम 1996 के नियम 42(ज)(6) अनुसारयितीय प्रत्याभूती रुपये 75000 नियमानुसार जमा की जानी होगी।
7. यदि पट्टाधारी द्वारा अधिनियमनियम के किसी प्रावधान का उल्लंघन किया गया है/, तो वह इस योजना के अनुमोदन होने से मुक्त नहीं कहलाएगा, आवश्यक हो यहां राज्यशासन से अनुमतियां प्राप्त करना होगा।
8. उत्खनन कार्य प्रारम्भ करने के पूर्व पट्टाधारी द्वारा उत्खनन से सम्बंधित जानकारी Cbud (Call before you dig) App पर अनिवार्यतः दर्ज की जायेगी।

Signature valid

9. खान में खनन कार्य अनुमोदित खनन योजनाके अनुसार किया जाये इस हेतु पट्टाधारीखनन योजनाकी एक प्रति अपनी खान पर स्थित कार्यालय में अनिवार्य रूप से रखेगा,सभी कार्य में आभियंता, खान प्रबंधक या अन्य कोई जवाबदार व्यक्ति जो कि खान से संबंधित

Date: 8/16/2023 6:41:32 PM

MINING PLAN FOR KAYDI CRUSHER STONE QUARRY LEASE

(CASE OF RENEWAL)

(FOR MAKING GITTI BY CRUSHER)

VILLAGE : KAYDI
TEHSIL : WARASEONI
DISTRICT : BALAGHAT
STATE : MADHYA PRADESH
MINERAL : CRUSHER STONE
KHASRA NO : 172/1,172/2,172/3 & 173
AREA : 0.889 HECTARE
MAX. PROP. PRODUCTION : 4560 m³/Year
LEASE PERIOD : 10 YEAR'S (As Per Renewal Order)
(From 04.09.2023 To 03.09.2033)

PREPARED UNDER RULES 42 (C) OF MPMMP, 1996

LESSEE:

SHRI MAJID KHAN

**ADD- WARD NO. 15, NEHRU CHOWK WARASEONI
DISTRICT -BALAGHAT [M.P.]**

PREPARED BY:

BRAJKISHOR RAHANGDALE

RQP/DGMMP/163/2016

VALID UPTO 28.07.2026

ADDRESS- MOTI NAGAR, W.NO. 25

DIST-BALAGHAT (M.P.)

Email- brj82@rediffmail.com

Mob. No. - 9009804027

AUGUST -2023

Signature valid

Digitally Signed by Shri
Narnawre
Date: 8/16/2023 6:41:32 PM

Brajkishor Rahangdale
RQP/DGMMP/163/2016

(Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni,
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

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3	Surface Geological Plan Of The Lease (Georeferenced Tiff Image)	Plate No. 3	1:1000
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Signature valid
Digitally Signed by Shri Anil
Narnawre
Date: 8/16/2023 6:41:32 PM

Prakashor Bahangdale
RQP/DGMMP/163/2016

Mining Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Wara
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

(Renewal)
Dist.-Ba
MINING
VIII

ANNEXURE

S. No.	PARTICULARS	ANNEXURE NO.	PAGE NO.
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Signature valid

Digitally Signed by Shri
Narnawre


Brajesh Bahangdale
RQP/DGMP/163/2016

Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni, Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

MINING PLAN FOR KAYDI CRUSHER STONE QUARRY

VILLAGE-KAYDI, TEHSIL-WARASEONI, DISTRICT-BALAGHAT(M.P.)

(AREA: 0.889 HECTARE)

CHAPTER - 1

1.0- GENERAL INFORMATION

1.1:- Lease Details

Name of Lessee	Shri Majid Khan
Address Of Lessee	Ward No. 15, Nehru Chowk Waraseoni , Dist.- Balaghat (M.P.)
Type of lessee	Quarry Lease
Name of Quarry Lease	Kaydi Crusher Stone Quarry lease (for making gitti through crusher)
State	Madhya Pradesh
District	Balaghat
Tehsil	Waraseoni
Village	Kaydi
Lease Area in Hectare	0.889
Forest Area in Hectare	0.00
Name of Minerals	Stone (Basalt Rock) (for making gitti through crusher)
Use of Minerals	The stone will be used mainly for the purpose of construction of road metal,house building materials etc.
Information about mineral processing:	ROM sizing & sorting will be done at mine site

1.2:-Initial/subsequent Lease grant detail

Grant/renewal order no and date	From	To	Lease deed execution date
Initial: kr./150/khanij/2023, Balaghat dated 15/02/2023	04/09/2023	03/09/2023	After mining plan approval
Extension:	-	-	-

As per District Mining Office Department Balaghat has been issued renewed LOI vide letter no. kr./150/khanij/2023, Balaghat dated 15/02/2023.

1.3:-Mining plan Submission Criteria Details

Type of Document	Mining plan (Renewal)
Reasons for modification (if applicable)	NA
Proposed Period of Document	05 YEARS (FROM 2023-24 to 2027-28)
Under the rule of	42 C OF MPMMR 1996

Signature valid

Digitally Signed by Shri Majid Khan
Narnawre
Date: 8/16/2023 6:41:32 PM

Brajkishor Bahangdale
RQP/DGMMP/163/2016

**Mining Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)**

1.4:-Approval of last Mining Plan/SOM

S. No.	Letter number	Date	Period		Type of Approval Document
			From	To	
1	Last Modified Scheme of Mining was approved by DGM Regional Head Office Jabalpur vide letter no. 8301/khanij/N.Kr.-1566/2011-22, Jabalpur	05/08/2021	2018-19	2022-23	Modified Scheme of Mining

1.5:- Transfer of Lease Area Subsequent to Grant: - Yes

S.N.	Transfer of lease deed Number	Date of execution of transfer lease deed	Name of Transferor
1	-	-	Late Smt Shabana Khan

1.6:- Mine Location Details

Toposheet Number: Area falls in Survey of India Toposheet No. 64 C/1

1.7: Location of boundary Pillars

Co-ordinates of Boundary Pillars	Boundary Pillars No.	Pillar Latitude (DD:MM:SS)	Pillar Longitude (DD:MM:SS)
	A	21°47'25.38"N	80° 4'49.36"E
	B	21°47'24.05"N	80° 4'49.09"E
	C	21°47'23.08"N	80° 4'50.73"E
	D	21°47'22.30"N	80° 4'50.36"E
	E	21°47'22.17"N	80° 4'50.74"E
	F	21°47'22.34"N	80° 4'50.91"E
	G	21°47'22.14"N	80° 4'51.54"E
	H	21°47'21.88"N	80° 4'51.51"E
	I	21°47'21.52"N	80° 4'55.34"E
	J	21°47'22.43"N	80° 4'55.37"E
	K	21°47'24.35"N	80° 4'51.04"E

Signature valid
Digitally Signed by Shri Anil Narnawre
Date: 8/16/2023 6:41:32 PM

Brajkishor Rahangdale
Brajkishor Rahangdale
RQP/DGMMP/163/2016

Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni,
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

1.8: Recognized Qualified Person Detail-

S.N.	Prefi x	Name	RQP Registrati ons No.	Registration s Valid upto	Address	Mobile no.	Email
1	Mr.	Brajkishor Rahangdale	RQP/DGMMP /163/2016	28 /07/2026	Moti Nagar, W.No. 25 District- Balaghat (M.P)	9009804027	brj82@rediff mail.com

Signature valid

Digitally Signed by Shri
Namawre

Page 6


Brajkishor Rahangdale
RQP/DGMMP/163/2016

CHAPTER - 2

2.0 GEOLOGY AND EXPLORATION:

2.1: Geology

2.1.1: TOPOGRAPHY

Terrain	Topographically the lease area is having flat sloping topography area slope towards NW direction. Highest elevation of the Q.L area is 309m above MSL towards SE part & lowest elevation is 307m. towards NW part of the Q.L area. Difference between highest and lowest elevation of the area is 2m.
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Relief:

Highest Level (m) from MSL*	Lowest Level (m) from MSL*	Average Level (m) from MSL*
309	307	308

Drainage Pattern*	Order of Stream*	Minimum Distance of Stream from Lease Area (m)*
Dendritic	Order-1	150m

2.1.2: Details of Physiographic features and Infrastructures available in and around the lease/block area:

Description	Location if existing within the lease/block area.	Distance from boundary periphery in kms, if existing outside the lease/block area. (within 5.00Kms)	Remark if any
River/Nalla/Reservoir	Nil	Canal is 0.19km towards south.	-
Public road (Tar road, card road)	Nil	0.255km towards South	Tar Road
Railway track	Nil	0.305 km towards south	-
Human settlements	Nil	Barbaspur is 0.2km towards north	-
Archaeological monuments/places of worship/public utilities etc.	Nil	Nil	
Wild life sanctuaries / National Parks	Nil	Nil	-

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Leasing Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni, Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

Coastal Regulation Zone (CRZ)	Nil	Nil	-
Power transmission lines/telephone lines	Nil	nil	
Firing range	Nil	Nil	
Ordinance factory	Nil	Nil	
Grazing land/bural ground or cremation ground	Nil	Nil	
Any Other specify	Nil	Nil	
Particulars	Distance from lease boundary in kms		
Nearby Village	3.0km towards north		
Nearest Railway station	Waraseoni is 5.0 Km.		
Nearest Air Port	Jabalpur 250Km.		
Distance of NH/SH from lease area	The lease area can be approached from Balaghat by metal road Balaghat-Waraseoni metal road(M.P)		

2.1.3: Regional Geology:

The regional succession as follows:

General: The areas covered as per investigation are not contiguous and the rock types met with are of varied nature. A generalized geological sequence as worked out by is given below:

Recent to Sub-Recent		Alluvium Laterite and Bauxite
Late Cretaceous	Deccan Trap	Plateau basalts
Cretaceous	Lameta Beds	Gritty felspathic sand stone and Limestone
-----Unconformity-----		
A	Bichua	Dolomite marble, calcgneisses
R	Formation	calc-schist
C	Junewani	Biotite-muscovite schist
H	formation	and quartz-biotite granulite wth
A		occasional presence of sillimanite
E		tabloids, staurolite and kyanite
A	Chorbaoli	Quartzite, quartz-schist , quartz

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Mining Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-War...
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

Mining Plan (Renewal)
 Dist. Balaghat
 predominant belt
 and quartzite
 rock

N formation
 quartz- muscovite schist nd felpathic
 Muscovite schist, contains kyanite
 Sillimanite in high grade metamorphic
 Areas.

Sausar
 Group
 Manganese-ore nd Gondite Horizon
 Mansar Formation Muscovite-schist
 Muscovite-biotite schist, sericite-schist
 And phyllite, contain sillimanite and
 Staurolite in high grade metamorphic
 Areas.
 Manganese-ore Horizon within

Mansar
 Schist Manganese-ore and Cordite Horizon
 Lohangi Formation Pink and white
 Calcite marbles and associated calciphyres.
 Sitasaongi formation quartz muscovite schist
 And felpathic muscovite schist with
 Intercalated quartzite.

-----Unconformity-----

Older
 Tirodi Biotite Gneiss Biotite gneiss with
 Subordinate intercalated amphibolites and
 Hornblende gneiss.
 Hypersthene-bearing granite (Charnockitic)
 Ortho-gneiss and granites, amphi-bolites,
 Hornblende-granulites.

The low lying areas bordering the plateaus predominantly comprise rock formations belonging to Mansar Formation and Tirodi Biotite Gneiss. The other rocks, which are less

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**Leasing Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni,
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)**

predominant, belong to Chorbaoli and Junevani Formations. The contact of Mansar Phyllites and quartz-muscovite schists with Tirodi Biotite Gneiss is conformable and the schistose rocks at the contact are highly felspathised. The phyllites and quartz-muscovite schists of Mansar Formation and biotite gneiss of Tirodi Biotite Gneiss are traversed by veins of quartz and pegmatite.

The manganese belt comprising Ukwa, Jagantola-Chondi and Laugur deposits runs in NE-SW direction and passes underneath the bauxite bearing plateau, Wariri Dadar.

A thin bed of pale green gritty clay belonging to Lametas, unconformably overlying the Mansar schists is exposed in the Gondi Manganese mines cutting, to the east of the Warjiri Dadar. The Lametas are devoid of any fossil.

The Lametas are further overlain by Deccan Trap basalt. The base of the Deccan Trap is noticed at an elevation of 685m. above m.s.l. and the thickness of the trap is estimated to be 91 metres. At places, the base of the trap is noticed at 781.5m above m.s.l. which suggest the undulatory nature of the pretrappean topography. The basalt is fine grained vesicular and non-vesicular in nature. The basalt in the middle part of the flow may be non-vesicular, whereas the same may become vesicular towards the top. The vesicles are often filled with green earthy material. In Jhanda pahar, the southern slopes are characterized by a weathered vesicular and amygdaloidal horizon representing a top of flow.

REFERENCE [A] DRM MAP GSI & web site of MP Govt.

2.1.4: LOCAL GEOLOGY & STRUCTURE:

2.1.4.1: Local Geological Set-up*

The lease area form a part of the Late cretaceous and comprises rocks belonging to Deccan Trap the sequence of various formations is as follows.

Late cretaceous	Deccan Trap	Palteau Basalts
-----------------	-------------	-----------------

2.1.4.2: Structure*

Medium to fine grained, grey to dark grey colour, hard jointed and fractured. Basalt rock found in the area.

Vesicles are found generally at the upper part of lava flows. They are formed when different gases of the magma escape as it comes in contact with the surface temperature and pressure.

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**Mining Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni,
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)**

val) for Kaydi Crus
st.-Balaghat, of Shri M
sa Covered under Exploratio
of exploration

2.1.4.3: Nature/Form of Mineral/Thickness of OB and Mineral:

Undulatory nature of the pretrappean topography. The basalt is fine grained vesicular and non- vesicular in nature.

General logging within pit in the lease area is as follows:-

0.0-4.0m OB(Over Burden)

2.0-14.0m =12.0 (Avg.) crusher stone upto 292mrl

2.2: Exploration

2.2.1: Summary of the Previous Exploration (for fresh grant) / During Last Plan Period (for existing leases)

Name of Agency*

Lessee- Shri Majid Khan

Add- Ward No. 15, Nehru Chowk Waraseoni, Dist- Balaghat (M.P.)

2.2.2 PITING:

Number of pits*

1 working pit is present in the lease area

S.N.	Year	Pit ID	Length of pit(m)	Width of Pit (m)	Depth of Pit (m)	Depth (from)	Depth (to)	Runnin g mtr.	Litho units exposed
1	-	1	128.173	46	4-9	309-307	299	-	0.0-4.0 OB 4.0-9.0 Stone

2.2.3: Trenching

Number of Trenches *

Not given in last plan period.

S.N.	Year	Trench ID	Length of pit(m)	Width of Pit (m)	Depth of Pit (m)	Depth (from)	Depth (to)	Runnin g mtr.	Litho units exposed
-	-	-	-	-	-	-	-	-	-

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(renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni, Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

Area Covered under Exploration:-

Level of exploration	Area in Ha.		Total area in Ha.
	Forest	Non-Forest	
G-1	-	-	-
G-2	-	0.889	0.889
Area to be explored	-	-	-
Total		0.889 Hectare	0.889 Hectare

2.3: Reserve / Resource Estimation Method:-

2.3.1: Methodology:

Resource / Reserve Estimation Method *

Cross Sectional area Method (UNFC)

Methodology:

The cross-section method commonly uses resource estimation conventionally by dividing several sections at certain intervals with interval distance, depending on the geological conditions. To calculate the volumetric stock of mineral, cross sectional area and length of the block are multiplied

Reserve of Crusher stone (Basalt Rock) is estimated by cross section area method in to probable G-2 categories UNFC classification based. In the leased area recovery percentage of Crusher stone (Basalt Rock) is seen as 95 % by volume same has been taken for estimation of reserves& remaining 5% volume will be generated as mining waste.

2.3.2: Resource Calculation (332)

Cross section/Block	Sectional Area (Sq.m.)	Influence (m.)	Recovery %	Volume (Cum.)	Bulk Density (t/m ³)	Resource Quantity (t)
1-1'	458	4.5	95	2061	-	-
1-1' to 2-2'	458+448/2=453	30	95	13590	-	-
2-2' To 3-3'	448+506/2=477	30	95	14310	-	-
3-3' To 4-4'	506+466/2=486	30	95	14580		
4-4' To 5-5'	466+348/2=407	30	95	12210		
5-5' To 6-6'	348+498/2=423	30	95	12690		
6-6' To 7-7'	498+380=439	30	95	13170		
7-7'	380	8	95	3040		
Total				85,651 m³	-	-

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2.3.3: Calculation of blocked resources (222)

Reserve blocked due to	Avg. Perimeter along lease boundary/slope stability (m.)	Length (m.)	Width (m.)	Avg. Depth (m)	Cross sectional area of Slope in m ²	Recovery %	Volume m ³
Barrier Zone	474.66	-	7.5	12	-	95%	40,583
Slope Stability	362	-	-	-	93,399	95%	32120
Crusher	-	-	-	-	-	-	-
TOTAL							72,703 m³

2.3.4: Calculation of Mineable Reserve (122)

Resource (332) in m ³	blocked resources (222) in m ³	Mineable Reserve (122) 332-222 =122 In m ³
85,651	72,703	12948

2.3.5: Applied for Schedule 5 minerals & Dimensional Stone - not applicable

Mineral	Crusher based Stone for making gitti
Reserves /Resources estimated as on date	12.07.2023
Unit of estimation	Cub.mtr

Classification	Code	Quantity in m ³		
		Forest	Non-Forest	Total
<u>A. Mineral Reserves:</u>				
(1) Proved Mineral reserves	111	-	-	-
(2) Probable Mineral reserves	122		12,948m ³	
<u>B. Remaining Resources:</u>				
Feasibility Mineral Resources	211		-	
Pre feasibility Mineral resource	222		72,703m ³	
<u>C. Geological Mineral Resource</u>				
(1) Measured Mineral resource	331		-	-
(2) Indicated Mineral resource	332		85,651 m ³	-
(3) Inferred Mineral resource	333		-	-
(4) Reconnaissance Mineral resource	334		-	-

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MINE LIFE:

The life of mine = mineable reserve / Max. rate of production.

12,948m³

= $\frac{12,948}{2.83}$
4560m³

= 2.83 Say 3.0 Years

2.4: Future Exploration Proposal

2.4.1: Geological Mapping - Not required

S.N.	Year	Scale	Area Covered in (Ha.)
-	-	-	-

2.4.2: Pitting - Not Proposed

Number of pits:	Not Proposed
-----------------	--------------

S.N.	Year	Land Type	Pit ID	Length of Pit (m)	Width of Pit (m)	Depth of Pit	Latitude	Longitude
-	-	-	-	-	-	-	-	-

2.4.4: Exploratory Drilling

Core Drilling & Non-Core Drilling: Not proposed

S.N.	Year	Number of Boleholes	Total mtr	Type of Bolehole	Grid Interval
-	-	-	-	-	-

2.4.5: Sampling - Not Proposed

S.N.	Type of Sample	Number of Samples proposed	Area covered (Ha)	Latitude	Longitude
-	-	-	-	-	-

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CHAPTER - 3

3.0 - Mining Operation

3.1: Mining Method (Opencast/Semi mechanised/Mechanised/Manual)
Opencast-Semi mechanised

3.1.1: Existing Method of Mining

Choose one or more

Opencast	Semi mechanized	-	-
----------	-----------------	---	---

3.1.2: Proposed Method of Mining

Open cast semi mechanized method of mining with the help of deep hole blasting will be adopted and all working will be done strictly according to Metalliferous Rule 1961.

Open cast method of mining will be adopted due to following reasons:-

- (1) Low stripping ratio
- (2) More employment opportunity for local people.
- (3) Low investment (capital)
- (4) Advantage of day working
- (5) Less skill is required
- (6) Better safety and easy mining.

3.2 : Operational Parameters

3.2.1: Existing Pits

S.N.	Pit ID	Pit Status	Area Covered by Pit (Ha)	Pit Dimension (m x m x m)
1	Pit 1	Working	0.5896	128.173m. x 46 m. x 4-9m

3.2.2 : Dump: Nil

S.N	Dump ID	Dump Status	Type of Dump	Total Dump Quantity (t/cum.)	Area covered by Dump (Ha)	Height (m)	Location
-	-	-	-	-	-	-	-

3.2.3: Stock: Nil

S.N	Stock ID	Total Stock Quantity (t / cum.)	Area covered by Stock (Ha)	Height (m)
-	-	-	-	-

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3.3: Opencast Mining

3.3.1 Bench Parameters

Pit Id	Year	Max Height of the Benches in Over Burden (m)	Min Width of the Benches in Over Burden (m)	Slope of the Bench in Over Burden (degree)	Max Height of the Benches in Mineral (m)	Minimum Width of the Benches in Mineral (m)	Slope of the Bench in Mineral (degree)	Overall Slope of Pit (degree)
1	2023-24	4.0 & 1	4.0	45°	3.0	4.0	45°	45°
	2024-25	-	-	-	3.0	4.0	45°	45°
	2025-26	-	-	45°	5.0	4.0	45°	45°
	2026-27	-	-	-	5.0	4.0	45°	45°
	2027-28	-	-	-	5.0	4.0	45°	45°

To be continue-d...

Pit Id	Number of Benches in Top Soil	Number of Benches in Over Burden	Number of Benches in Mineral	Max Depth of Workings (m)	Depth of Water Table (m)	Max Slope Angle of Haul Roads (1 in)
1	-	2	1,2 Bench	4.0	40	1:30
	-	-	3 Bench	4.0	40	1:30
1	-	1	4 Bench	5.0	40	1:30
	-	-	4 Bench	5.0	40	1:30
	-	-	4 Bench	5.0	40	1:30

3.3.2: Year wise Opencast Development

S.N	Year	Pit ID	Bench	Direction	Bulk Density of overburden (BD1) (ton/m3)	Bulk Density of Mineral (BD2) (tonn/m3)	Top Soil Volume (Length x Width x Height) (m3)	Over Burden Volume (Length x Width x Height)(m3)
1 Bench	23-24	1	2	E to W Part	-	-	-	894 x 4.0=3576 130 x 1.0=130
2 Bench	24-25		1	E to W Part	-	-	-	-
1 Bench	25-26		1	E to W Part	-	-	-	-
2 Bench	26-27		1	E to W Part	-	-	-	-
2 Bench	27-28		1	E to W Part	-	-	-	-

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Mining Plan (Renewal) for Kaydi Crusher Stone Quarry
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

Over Burden Quantity (m3)	ROM Volume (Length x Width x Height) (m3)	ROM Quantity (m3 volume)	Recovery %	Mineral Reject volume (m3) Unrecoverable	Production Main (m3 volume)	Location of Advancement	OB to Ore Ratio (ton/m3)
3706	1600 x 3.0=4800 cum	4800 cum.	95%	240	4560 cum	E to W Part	1:0.86
-	1600 x 3=4800 cum	4800 cum	95%	240	4560 cum	E to W Part	1:0.05
-	250 x 5=1250 cum	1250 cum	95%	63	1187 cum	E to W Part	1:0.05
-	300 x 5 = 1500 cum	1500 cum.	95%	75	1425cum	E to W Part	1:0.05
-	256 x 5=1280 cum	1280 cum.	95%	64	1216 cum	E to W Part	1:0.05

Pit ID	Total Top soil Volume (m3)	Total Over Burden Volume (m3)	Total Over Burden Quantity (t)	Total ROM Volume (m3)	Total ROM Quantity (t)
1	-	3706	-	4800	-
1	-	-	-	4800	-
1	-	-	-	1250	-
1	-	-	-	1500	-
1	-	-	-	1280	-

3.3.3: Transportation & Hauling Equipment

S.NO.	Type	Make	Capacity (m3)	No. of Equipment's
1	Dumper	Tata	20m3/40tons	2
2	Tractor	Swaraj	3	1

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3.4: Material Handling Summary

3.4.1: Studies Undertaken

Blast Vibration Study Report (not required)	Not done
Slope Stability Report (not required)	Not done
Recovery Study Report (not required)	Not done
Hydrological Study Report (not required)	Not done
Mineral Beneficiation Study Report (not required)	Not done
Subsidence Study Report (not required)	Not done
Geotechnical Study Report (not required)	Not done
Any Other Study Report (not required)	Not done
Bulk Density Study Report (not required)	Not done

3.4.2: Calculation Summary

Year	2023-24 (04.09.2023 - 03.09.2024)	2024-25 (04.09.2024 - 03.09.2025)	2025-26 (04.09.2025 - 03.09.2026)	2026-27 (04.09.2026 - 03.09.2027)	2027-28 (04.09.2027 - 03.09.2028)	Total
(A) Total ROM quantity(m ³)	4800	4800	1250	1500	1280	13630
(B) Saleableore from ROM (m ³)	4560	4560	1187	1425	1216	12948
(C) Proposed Dump Handling Quantity (m ³)	-	-	-	-	-	-
(D) SaleableOre recovered from dump workings (m ³)	-	-	-	-	-	-
(E) Total Saleable Ore (m ³) (=B+D)	4800	4800	1250	1500	1280	13630
(F) Total Quantity	4560	4560	1187	1425	1216	12948

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3.4.3: Summary of Bench Rl

Year	2023-24	2024-25	2025-26	2026-27	2027-28
Bench Nos	B1,B2	B3	B4	B4	B4
Bench Mrl	309-305,305-301	301-297	297-292	297-292	297-292
Height in m(OB/Crusher Stone)	4,4	3.0m(Avg.)	5.0m	5.0m	5.0m

PRODUCTION OF CRUSHER STONE IN PROPOSAL PERIOD:

S. No.	YEAR	PRODUCTION IN M ³
1	2023-24 (04.09.2023 -03.09.2024)	4560
2	2024-25 (04.09.2024 -03.09.2025)	4560
3	2025-26 (04.09.2025 -03.09.2026)	1187
4	2026-27 (04.09.2026 -03.09.2027)	1425
5	2027-28 (04.09.2027 -03.09.2028)	1216
TOTAL		12,948

Total 12,948 cum of crusher stone will be produced from five year.

3.5: Machine Calculation

3.5.1: Mine Schedule

Number of Average Working Days in One Year (A)	300
Number of Shifts per Day (B)	1
Effective Shift Time	8 Hours

3.5.2: Machinery Requirement

S. No.	Machinery	No. of units
1.	Drilling Machine (Chain Mountaine)	1
2.	PC-400 Excavator	1
3.	Dumper/Hyva/Tipper	2
4.	Loader Cat	1
5.	Compressor	1
6	DG-Set	1
7	Water Pumps	1
8	Water tanker	1

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3.6 Blasting Requirement (if applicable)

The exploitation of hard rock needs drilling and blasting to generate ROM. The drilling and blasting is attended by the registered contractors i.e. on contractual basis as per the MOU signed by lessee and blasting agency as per rule.

3.6.1: Blasting & Explosive parameter: The drilling and blasting is attended by the registered contractors i.e. on contractual basis as per the MOU signed by lessee and blasting agency as per rule.

S. No.	Drill Pattern / Spacing of Holes (m)	Burden of Holes (m)	Number of Rows / Rings	Yield per Holes in Waste (m ³)	Frequency of Blasting in a Week	Maximum Number of Holes Blasted in a Round	Charge per Hole (kg)	Charge per Round (kg)
1	Single row blasting having length of free face of 1 meter at the working pit./ 1.5metres	1.0	2	-	-	2	-0.27kg/m ³	0.05kg/m ³

	Explosive Requirement Per Month in Development (kg)	Powder Factor in Development / Waste (kg/t)	Depth Of Hole
-	-120Kg	10 t/kg	1.5

3.8: Waste Management

3.8.1: Existing Dump: Nil

S.N.	Year	Dump Id	Type of Dump	Proposed Area (ha)	Height (m)	Total Dump Quantity (m ³)	Existing Dump Location
-	-	-	-	-	-	-	-

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**Mining Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni,
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)**

Mining Pla

3.8.2: New Dump- Nil

During the year proposal period about 3706m³ OB (100%) & 682m³ waste will be generated, which will be used for backfilling of mined out B.Z area, and remaining quantity of OB & Waste will be used for maintenance of the road. hence no OB dumps are available at the end of proposal period.

S. No.	Year	Dump Id	Type of Dump	Proposed Area (ha)	Height (m)	Total Dump Quantity (m ³)	Existing Dump Location
1.	2023-24	-	-	-	-	-	-
2.	2024-25	-	-	-	-	-	-
3.	2025-26	-	-	-	-	-	-
4.	2026-27	-	-	-	-	-	-
5.	2027-28	-	-	-	-	-	-

3.9: Use of Minerals

S.N.	Proposed Use Of Mineral *	Name Of Mineral	Relevant Use Of Mineral	Physical Specifications	Chemical Specifications
1	The stone will be used mainly for the purpose of construction of road metal, house building materials etc.	Stone Gitti	House building materials	Chemical specifications are not basis for marketing, only hardness, density and bearing strength of the pebble are the criterion for sale of CRUSHER STONE /bolder.	

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**Mining Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni,
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)**

CHAPTER - 4

4.0 Mine Closure Plan

4.1: Status of Land

Total Area Degraded				Total mined out area Reclaimed and Rehabilitation			Other Area		
Total area under excavation in the lease	Area under mining operation	Mined Out area in the lease	Area under Dumps (in hect.)	Area under utility services (in hect.)	Area under Stack yards (in hect.)	Mined out Area Reclaimed (in hect.)	Mined out Area fully Reclaimed from Reservoir considered (in hect.)	Stabilized Waste dump Rehabilitated (in hect.)	Virgin area under Green Belt (in hect.)
6790	0.5896	-	0.026	-	0.1510	0.1510	1.515	-	0.184

4.2: Progressive Reclamation and Rehabilitation Plan

4.2.1: Backfilling

Quantity of Waste/Fill Material Available at Stone (m ³)	682
Availability of Top Soil/OB for Spreading (m ³)	3706 m ³
Spread Area (m ²)	1510 m ²

4.2.1.1: Year Wise Proposal

S. No.	Year	Pit ID	Area (m ²)	Top RL	Bottom RL	Estimated Expenditure (INR)
1	2023-24 (04.09.2023 -03.09.2024)	1	1510	309-307	304-299	25000
2	2024-25 (04.09.2024 -03.09.2025)		-	-	-	-
3	2025-26 (04.09.2025 -03.09.2026)		-	-	-	-
4	2026-27 (04.09.2026 -03.09.2027)		-	-	-	-
5	2027-28 (04.09.2027 -03.09.2028)		-	-	-	-

4.2.2: Water Reservoir:

0.5330 Hectare area will be developed as water reservoir after mining.

Age Rain fall of The Area (mm)	1197.6 mm
--------------------------------	-----------

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Brajkishor Rahangdale
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4.2.2.2: Protective measures (Please specify running meter)

4.2.2.2.1:Fencing

Year	Proposed Fencing Length (m)	Co-ordinates from	Co-ordinates to
2023-24 (04.09.2023 - 03.09.2024)	60 m.	21°47'21.65"N 80° 4'53.90"E	21°47'21.85"N 80° 4'51.80"E
2024-25 (04.09.2024 - 03.09.2025)	44m	21°47'21.65"N 80° 4'53.90"E	21°47'22.36"N 80° 4'50.39"E
2025-26 (04.09.2025 - 03.09.2026)	-	-	-
2026-27 (04.09.2026 - 03.09.2027)	-	-	-
2027-28 (04.09.2027 - 03.09.2028)	-	-	-

4.2.2.2.2:Retainin g Wall

Year	Proposed Wall Length (m)	Co-ordinates from	Co-ordinates to
2023-24 (04.09.2023 -03.09.2024)	-	-	-
2024-25 (04.09.2024 -03.09.2025)	-	-	-
2025-26 (04.09.2025 -03.09.2026)	-	-	-
2026-27 (04.09.2026 -03.09.2027)	-	-	-
2027-28 (04.09.2027 -03.09.2028)	-	-	-

4.2.3: Green Belt Development

4.2.3.1: Cumulative work done (up to end of previous block of five years)

S.N.	Total Expenditure Incurred up to Last Year (INR)	Area Covered (Ha)	Number of Plants	Survival Rate (%)
1	25000/-	0.0750	175	80%

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RQP/DGMMMP/163/2016

Waraseoni.
Mining Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni,
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

4.2.3.2: Year Wise Proposal

S.N.	Year	Green Belt Location (s)	Area Proposed to be Covered (Ha)	Number of Plants Proposed	Expected Survival Rate(%)	Estimated Expenditure(INR)
1	2023-24 (04.09.2023 - 03.09.2024)	East	0.015	35	80%	5000/-
2	2024-25 (04.09.2024 - 03.09.2025)	S	0.015	35	80%	5000/-
3	2025-26 (04.09.2025 - 03.09.2026)	S	0.015	35	80%	5000/-
4	2026-27 (04.09.2026 - 03.09.2027)	S	0.015	35	80%	5000/-
5	2027-28 (04.09.2027 - 03.09.2028)	S	0.015	35	80%	5000/-

4.2.4: Dump Area Stabilization & Development

S.N.	Year	Dump ID	No of Terraces	Average Height of Terraces(m)	Length of Toe Wall (m)	Length of Garland Drain (m)	Area Stabilized(Ha)	Method of Stabilization	Estimated Expenditure(INR)	No of Check Dams
1	23-24	-	-	-	-	-	-	-	-	-
2	24-25	-	-	-	-	-	-	-	-	-
3	25-26	-	-	-	-	-	-	-	-	-
4	26-27	-	-	-	-	-	-	-	-	-
5	27-28	-	-	-	-	-	-	-	-	-

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Brajkishor Bahangdate
RQP/DGMMP/163/2016

Mining Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni,
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

Mining Plan
4.3 Financial

4.2.5: TOPSOIL MANAGEMENT

4.2.5.1: Cumulative Work Done: Nil.

S. NO.	Top Soil Generated (m ³)	Top Soil Utilized (m ³)	Top soil Stored (m ³)	Total expendituree incurred as on date (₹)
1	-	-	-	-

4.2.5.2: Year Wise Proposal: -

Year	Topsoil Generated (m ³) (A)	Topsoil Utilized (m ³) (B)	Topsoil Stored (m ³) (A-B)	Estimated Expenditure in (INR)
2023-24	-	-	-	--
2024-25	-	-	-	-
2025-26	-	-	-	-
2026-27	-	-	-	-
2027-28	-	-	-	-

4.2.6: LAND USE OF LEASE AREA AT THE EXPIRY OF LEASE PERIOD (CONCEPTUAL STAGE)

Total Area Degraded				Non Degraded area	Total mined out area Reclaimed and Rehabilitated			Other Areas Reclaimed and Rehabilitated			
Mined Out area in the lease	Area under Dumps (in hect)	Area under the Tailing Dam	Area under utility services (in hect)		Mined out Area Reclaimed but not rehabilitated (in hect)	Mined out Area fully Rehabilitated from Reclaimed area (in hect)	Area under Water Reservoir considered Rehabilitated (in hect)	Stabilized Waste dump Rehabilitated (in hect)	Virgin area under Green Belt (in hect)	Rehabilitated Area under utility services (in hect)	Rehabilitated Area under Tailing dam (in hect)
06790	0	0	0.1510	0.1840	0	0.1510	0.5330	0	0.1840	0	0

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Leasing Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni,
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)

4.3 Financial Assurance

As per gazette notification dated 22nd January 2021 amendment has been done in clause (6) of Sub-rule 42(I) of MPMMR 1996 and financial assurance has been considered for Rs 75,000/- per hectare i.e total area is 0.889hect. say 1.0Hect. hence as Rule 42(6) of MPMMR 1996 financial assurance calculation will be:

[1.00 X 75,000Rs. = 75,000Rs.]

The financial assurance will be submitted whenever demanded by the Collector Office. B.G. of Rs 75,000 Rs in favor of Collector Office.

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CHAPTER - 5

5.0 Review of Previous Proposals

5.1: General

Lease Area Utilization

S. NO.	Type of land (in ha)	Area at the beginning of the proposal period	Area Proposed under activity	Actual Area utilized in the proposal period	Deviation	Reasons for deviation
1	Mining	0.32	0.4968	0.5896	100%	Due to poor Due to more/less demand and labor problem some working carried out financial condition and poor health of lessee no mining was done.
2	Mineral storage	0	0	0	0	
3	Tailing Pond	0	0	0	0	
4	Roads	0	0.01	0.01	100%	
5	Infrastructure (Workshop, administrative building etc.)	0	0.01	0.0260	0	
6	OB/waste dump	0	0.0320	0	0	
7	Top soil preservation	0	0	0	0	
8	Others	0	0.10	0	0	
9	Total area put to use	0.32	0.6488	0.6256	96%	
10	Excavated area reclaimed	0.0332	0.0332	0	0	
11	Waste dump area reclaimed	0	0	0	0	
12	Undisturbed Area	0.5358	0.207	0.2634	100%	
	Total	0.889	0.889	0.889	-	

5.2: Technical Details:

5.2.1: Exploration: Not proposed

Particulars	Proposals	Achievement	Deviation	Reasons for deviation
Number of Boreholes/ Pits/ Trenches	Nil	Nil	Nil	-
Boreholes Meterage (If Boreholes selected in first row) (m)	-	-	-	-
Grid	-	-	-	-

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5.2.2: Mine Development:

5.2.2.1: Generation of Ore/Waste While Development:

Particulars	Proposed	Actual	Deviation	Reason for deviation
Ore	9063 cum	217.20 cum	3%	Due to poor financial condition of lessee
Waste	477 cum	11cum	3%	-
Generated Waste while ROM recovery	-	-	-	-
Dumping Site(For Surface)	-	-	-	-
Removal of waste/ overburden in cubic meters	-	-	-	-
Generated Waste while ROM recovery	-	-	-	-
Dumping site of waste/overburden	-	-	-	-

5.2.2.2: Excavation:

Lateral extent	-	-	-	-	-
Vertical extent	-	-	-	-	-

5.2.3: Backfilling

Particulars	Proposals	Achievement	Deviation	Reasons for deviation
Site(Co-ordinates)	Nil	Nil	Nil	Nil
Area	0.0320 H	Nil	Nil	Nil
Depth	Nil	Nil	Nil	Nil
Volume Backfilled (Cum)	320	Nil	Nil	Nil
Backfilled Area available for Reclamation and Rehabilitation	Nil	Nil	Nil	Nil
Backfilled Area Reclaimed and Rehabilitated	Nil	Nil	Nil	Nil
Balance Backfilled Area	Nil	Nil	Nil	Nil

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Prakashor Rahangdale
RQP/DGMMP/163/2016

**Mining Plan (Renewal) for Kaydi Crusher Stone Quarry in Village- Kaydi, Tehsil-Waraseoni,
Dist.-Balaghat, of Shri Majid Khan, Balaghat (Area:0.889 Hect.)**

5.2.4: Year wise Production of Mineral(s):

Year	Proposals (CUM)			Achievement (CUM)			Reasons for deviation
	ROM	Mineral	Waste/Mineral Reject	ROM	Mineral	Waste/Mineral Reject	
2018-19	-	-	-	-	-	-	Due to poor financial condition of lessee.
2019-20	-	-	-	-	-	-	
2020-21	-	-	-	229	217.20	11	
2021-22	4800	4560	1319	-	-	-	
2022-23	4740	4503	1444	-	-	-	

5.2.5: Environment Compliances:

Afforestation (Dumps/Benches/Backfilled/Green Belt Area etc.)

Particulars	Proposed	Achievement	Deviation	Reasons for deviation
2018-19	10	0	-	Not survived due to scarcity of water and animal problem.
2019-20	10	0	-	
2020-21	10	0	-	
2021-22	10	0	-	
2022-23	10	0	-	

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Brajkishor Rahangdale
 RQP/DGMP/163/2016

PROFORMA -V

Annexure-III

No QI/ML/

Balaghat, Date 06/04/23

To,

**The Collector
Distt. Balaghat (M.P.)**

Sub:- Assessment of Royalty on Stone for Gitti QL over 0.889 Hect. in Kaydi, Tehsil - Waraseoni held by **Mr. Majid Khan.**

- The period for which assessment is to be made :- **01.07.2022 to 31.12.2022**
- Previous assessment done up to **30.06.2022**
- Lease period : 04.09.2013 to 03.09.2023
- I have checked the following records of the lessee:-

- | | | | | | | |
|-----|----------------------|-----|-----------------|------|------|------------------|
| i | Production Registers | vi | Monthly returns | Half | vii | Work Plan |
| ii | Stock Register | v- | Yearly Return | | viii | Treasury Challan |
| iii | Dispatch Register | vi- | Transit Pass | | ix- | Lease deed |

I assessed the royalty as below:-

Production Capacity- Mining Plan (Year - 2022-23) : 4503, PCB : 4560, EC : 4560 (In Cubic/M)

S.No.	Minerals	July to December
		Stone for Gitti (Cubic M.)
1	Opening Balance	913.15
2	Total Production	00.00
3	Total Sale	129.47
4	DR+SR	-
5	Rate of Royalty	120/-Cubic M.
6	Royalty Assessed	15536.40
7	Closing Balance	783.68

(Whichever is Higher-Assessed Royalty or Dead Rent Shall be Payable)

Amount Due for Recovery against (Summary)		E. Khanij Online Payment		
Assesible royalty DR Rs.	15536.40	Royalty/DR	DMF	Income Tax
Paid Royalty DR Rs.	21600.00	21600.00	2160.00	432.00
Excess Paid Previous	106321.60			
Assessment Amount Rs.				
Total Paid Rs.	127921.60			
Total (+)	112384.60	21600.00	2160.00	432.00

Note : Excess Rs. 112384.60 & SR (Issue Demand Notice)

टीप- यह कर निर्धारण पट्टेधार द्वारा प्रस्तुत अभिलेखों के आधार पर किया गया है तथा म.प्र. शासन खनिज साधन विभाग मंत्रालय भोपाल के पत्र क्रमांक एफ 19-1/11/2012/1, दिनांक 15/01/2013 द्वारा जारी निर्देशों के तहत यह कर निर्धारण अंतरिम किया गया है। प्रस्तुत अभिलेख में यदि भविष्य में जब कभी भी अन्य स्रोतों से यह ज्ञात होता है कि पट्टेधारी द्वारा कर निर्धारण में दिये प्रेषण मात्रा से अधिक मात्रा का प्रेषण/उपभोग किया है तो तत्समय ही पुनः प्रेषण / उपभोग मात्रा की गणना कर मय ब्याज के साथ पट्टेधारी से अतिरिक्त रायल्टी की वसूली की जावेगी।

(Signature)
Signature of Lessee

(Signature)
Inspector of Mines and Quarries for
The Collector Balaghat (M.P.)
06/04/23

- 1- पट्टेदार का नाम →
- 2- ग्राम-तहसील →
- 3- खनिज का नाम →
- 4- खसरा नं० →
- 5- खनिपट्टा की अवधि →
- 6- कर निर्धारण की अवधि →
- 7- प्रारम्भिक स्टॉक →

Mr. Majid Khan

Kaydi, Waraseoni

Stone For Gitti

172/1, 2, 173

0.889 Hect.

04.09.2013 to 03.09.2023

01.07.2022 to 31.12.2022

913.15

8- अंतिम स्टॉक →

783.68

S.No.	Month	Opning Balance in (Cu.M.)	Production in (Cu.M.)	Dispatch in (Cu.M.)	Closing Balance in (Cu.M.)	Royalty Rs.
1	July 2022	913.15	0.00	0.00	913.15	0.00
2	August 2022	913.15	0.00	0.00	913.15	0.00
3	Sep. 2022	913.15	0.00	0.00	913.15	0.00
4	Oct. 2022	913.15	0.00	31.34	881.81	3760.80
5	Nov. 2022	881.81	0.00	76.12	805.69	9134.40
6	Dec. 2022	805.69	0.00	22.01	783.68	2641.20
	Total		0.00	129.47		15536.40

जमा राशि का विवरण

S.No	Booking Date	Booking No.	Production	DMF	Royalty	Total
1	31-10-22	22RO00109206	9600.00	960.00	192.00	10772.00
2	01-12-22	22RO00130185	12000.00	1200.00	240.00	13464.00
	Total		21600.00	2160.00	432	24236.00


उत्खनिपट्टाधारी के हस्ताक्षर

- दृष्टांत का नाम →
 ग्राम-तहसील →
 3- खनिज का नाम →
 4- खसरा न० →
 5- खनिपट्टा की अवधि - →
 6- कर निर्धारण की अवधि →
 7- प्रारम्भिक स्टॉक →

Smt. Shabana Khan

Kaydi, Waraseoni

Stone For Gitti

172/1, 2, 2, 173

0.889 Hect.

04.09.2013 to 03.09.2023

01.07.2020 to 31.12.2020

1702.88

8- अंतिम स्टॉक →

1784.47

S.No.	Month	Opning Balance in (Cu.M.)	Production in (Cu.M.)	Dispatch in (Cu.M.)	Closing Balance in (Cu.M.)	Royalty Rs.
1	July 2020	1702.88	217.20	3.55	1916.53	426.00
2	August 2020	1916.53	0.00	0.00	1916.53	0.00
3	Sep. 2020	1916.53	0.00	60.35	1856.18	7242.00
4	Oct. 2020	1856.18	0.00	38.26	1817.92	4591.20
5	Nov. 2020	1817.92	0.00	11.15	1806.77	1338.00
6	December 2020	1806.77	0.00	22.30	1784.47	2676.00
	Total		217.20	135.61		16273.20

जमा राशि का विवरण

S.No	Booking Date	Booking No	Royalty/Don d Rent	DMF	Income Tax	Int on DR
1	05-09-20	20RO00047818	6000	0	120	0
2	22-09-20	20RO00056176	12000	0	240	0
	Total		18000.00	0.00	360.00	0.00

उत्खनिपट्टाधारी के हस्ताक्षर

- 1- पट्टेदार का नाम →
- 2- ग्राम/तहसील →
- 3- जमिंदार का नाम →
- 4- खसरा नं. →
- 5- खनिपट्टा की अवधि - →
- 6- कर निर्धारण की अवधि →
- 7- प्रारम्भिक स्टॉक →

Smt. Shabana Khan

Kaydi, Waraseoni

Stone For Gitti

172/1, 2, 2, 173

0.889 Hect.

04.09.2013 to 03.09.2023

01.01.2021 to 30.06.2021

1784.47

8- अंतिम स्टॉक →

1056.28

S.No.	Month	Opning Balance in (Cu.M.)	Production in (Cu.M.)	Dispatch in (Cu.M.)	Closing Balance in (Cu.M.)	Royalty Rs.
1	Jan. 2021	1784.47	0.00	38.05	1746.42	4566.00
2	Feb. 2021	1746.42	0.00	100.91	1645.51	12109.20
3	March 2021	1645.51	0.00	326.15	1319.36	39138.00
4	Apr. 2021	1319.36	0.00	172.62	1146.74	20714.40
5	May. 2021	1146.74	0.00	51.45	1095.29	6174.00
6	June 2021	1095.29	0.00	39.01	1056.28	4681.20
	Total		0.00	728.19		87382.80

जमा राशि का विवरण

S.No	Booking Date	Booking No	Royalty/ DR	DMF	Income Tax	Int. on DR
1	21-01-21	20RO00137323	3000	0	60	0
2	25-01-21	20DR00139561	100000	0	2000	1644
	Total		103000.00	0.00	2060.00	1644.00

उत्खनिपट्टाधारी के हस्ताक्षर

- 1- पट्टेदार का नाम →
- 2- ग्राम-तहसील →
- 3- खनिज का नाम →
- 4- खसरा नं० →
- 5- खनिपट्टा की अवधि - →
- 6- कर निर्धारण की अवधि →
- 7- प्रारम्भिक स्टॉक →

Smt. Shabana Khan

Kaydi, Warasconi

Stone For Gitti

172/1, 2, 2, 173

0.889 Hect.

04.09.2013 to 03.09.2023

01.07.2021 to 31.12.2021

8- अंतिम स्टॉक →

960.47

S.No.	Month	Opning Balance in (Cu.M.)	Production in (Cu.M.)	Dispatch in (Cu.M.)	Closing Balance in (Cu.M.)	Royalty Rs.
		1056.28				
1	July 2021	1056.28	0.00	49.41	1006.87	5929.20
2	August 2021	1006.87	0.00	13.45	993.42	1614.00
3	Sep. 2021	993.42	0.00	10.65	982.77	1278.00
4	Oct. 2021	982.77	0.00	22.30	960.47	2676.00
5	Nov. 2021	960.47	0.00	0.00	960.47	0.00
6	Dec. 2021	960.47	0.00	0.00	960.47	0.00
	Total		0.00	95.81		11497.20

जमा राशि का विवरण						
S.No	Booking Date	Booking No	Royalty/ DR	DMF	Income Tax	In/On DR
-	-	-	-	-	-	0
-	-	-	-	-	-	0
-	-	-	0.00	0.00	0.00	0.00
	Total					

उत्खनिपट्टाधारी के हस्ताक्षर

1. पट्टेदार का नाम	→	<u>Mr. Mazid Khan</u>	
2. ग्राम तहसील	→	Kaydi, Warasconi	
3. खनिज का नाम	→	Stone For Gitti	
4. खसरा नं०	→	172/1, 2, 2, 173	0.889 Hect.
5. खनिपट्टा की अवधि -	→	04.09.2013 to 03.09.2023	
6. कर निर्धारण की अवधि	→	01.01.2022 to 30.06.2022	
7. प्रारम्भिक स्टॉक	→	960.47	8- अंतिम स्टॉक → 913.15

S.No.	Month	Opning Balance in (Cu.M.)	Production in (Cu.M.)	Dispatch in (Cu.M.)	Closing Balance in (Cu.M.)	Royalty Rs.
1	Jan. 2022	960.47	0.00	0.00	960.47	0.00
2	Feb. 2022	960.47	0.00	0.00	960.47	0.00
3	March 2022	960.47	0.00	0.00	960.47	0.00
4	Apr. 2022	960.47	0.00	0.00	960.47	0.00
5	May. 2022	960.47	0.00	0.00	960.47	0.00
6	June 2022	960.47	0.00	47.32	913.15	5678.40
	Total		0.00	47.32		5678.40

जमा राशि का विवरण						
S.No	Booking Date	Booking No	Royalty	DMF	Income Tax	Dead Rent
1	19-01-22	21DR00175823	0	10000	2000	100000
1	11-06-22	22RO00043384	2400	240	48	0
2	13-06-22	22RO00044737	9600	960	192	0
	Total		12000.00	11200.00	2240.00	100000.00

उत्खनिपट्टाधारी के हस्ताक्षर

M. PANINI

हम अफेइल (2018) के वरु म.पानिना लिखत के डे 10
NCT उलग के OANO. 58/2024 के अफेइल के सभिस
डारा दिनु 16/04/2024 के निर्माण दिना गम लिखत
सिवा लिखित सभिस उपलिन के हल ।

- (1) श्री ए. ए. ए. अफेइल अफेइल अफेइल
- (2) श्री. सुनिल कुमार अफेइल (CPLB अफेइल)
- (3) श्री विरपाल अफेइल (डिप्टी अफेइल अफेइल अफेइल)
- (4) श्री अफेइल अफेइल (अफेइल अफेइल अफेइल)
- (5) श्री अफेइल अफेइल अफेइल अफेइल अफेइल
- (6) श्री अफेइल अफेइल अफेइल अफेइल अफेइल

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DGMS Circular issued on Damage of structures due to blast induced ground vibrations in the mining areas vide No. 07 of 1997

DGMS (Tech) (S&T) Circular No.7 of 1997 Dhanbad, dated the 29th August, 1997.

All Mines.

Sub: Damage of structures due to blast induced ground vibrations in the mining areas.

1. Introduction:

In response to increase demand for coal and other minerals, a number of large mechanised opencast mines have come into operation. Some of these opencast workings are located near surface structure like residential buildings, schools, commercial shops. Hutments with large number of inhabitants etc. Whenever blasting is done in these opencast mines, ground vibrations are generated outward from the blast area and cause damage to surrounding surface structures. The vibrations radiating from the blast holes while passing through surface structures, induce vibrations on the structures causing resonance. The components of ground motion can affect the structures through compression and tension and also through vertical and horizontal shearing effects. Blast induced ground vibrations create socioeconomic problems for the mine managements as well as the people residing in vicinity of these mines. As only 20-30 % of energy of commercial explosives used in the mines is utilized for fragmenting the rock, the rest of energy is transmitted through the earth in the form of ground vibrations resulting in damage to the surrounding structures.

2.0 Damager Criteria

The peak particle velocity has so far been considered as the best criteria for evaluating blast vibrations in terms of its potential to cause damage. The extensive studies on the problems have established that the frequency of the waves is also equally important factor to consider the effect of damage.

The blasting damage is generally classified into following four categories:

Sl. No.	Category	Description of damage
(i)	No appreciable damage.	No formation of noticeable cracks.
(ii)	Threshold damage	Formation of fine cracks, fall of plaster, opening & lengthening of old cracks, loosening of joints, dislodging of loose objects etc.
(iii)	Minor damage	Superficial not affecting the strength of structure(s). Hair line cracks in masonry around openings near partition, broken windows. Fall of loose mortar etc.
(iv)	Major damage	Formation of several large cracks, serious weakening of structures, shifting of foundation, fall of masonry, ruptures of opening vaults etc.

3.0 Natural Frequencies

Elements of building construction such as sprung floors, stud partition walls, ceiling and windows can all react as mass-spring systems, each with its own natural frequencies of about 4-24 Hz (low frequencies) Ground vibrations at these frequencies amplified by the structures increase the risk of damage. When the low frequency ground vibration coincides with the natural frequency of the structure resonance is originated. The resonance is a state in which the structure absorbs most energy progressively becoming deformed with time, until plastic deformation occurs. Therefore,

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even the low peak particle velocity of ground vibrations at natural frequency of structure is more harmful to the structure. Natural frequencies of brick and concrete structure generally vary from 8-16 Hz.

4.0 Structural response

All structures develop cracks from natural causes like periodic changes in humidity, temperature and wind velocity. Changes in soil moisture cause foundation cracks. The width of old cracks change seasonally and number of cracks increase with the time. This damage is independent of damage caused by blasting.

The cracking location and the wall material have an influence on the particle velocity at which cracking begins. If the entire structure is not inspected thoroughly, there may be chances of biased opinion on the type of cracks. Thus, it is important to place transducer properly for the correct assessment of damage.

In the mud houses, number of cracks develop before blasting and these cracks widened and extended with the passage of time. These cracks are further widened and get extended due to blast induced ground vibrations. Concrete structures vibrate for longer duration than brick and mud structures. Concrete walls have free top and show no cracks at vibration levels for which mud and brick walls can damage. Cracks develop in concrete walls with large vibration level. Cracks in brick-structures can be observed in junction of walls, roof and at window corners. Brick walls with clay mortar and cement-sand mortar behave in same fashion. Steel structures can sustain more vibration level.

The magnitude of vibration on structures is much more than on the ground. Duration of vibration in structure is also longer than, that of ground vibration. Multi-storied buildings are more sensitive to blast vibration than the single-storied buildings.

To predict the extent of damage and to take preventive measures, it is necessary to measure ground vibrations due to blasting. Studies on structural response of ground vibration in the structures of different constructions within the mining areas under Indian condition are limited and therefore such study should be carried out to ascertain the degree of damages for improvement and standardization of damage criteria under Indian conditions.

5.0 Measurement of blast induced vibrations

5.1 Instrumentation

The instrument selected for monitoring blast induced ground vibration shall be simple, light, compact, easily portable, battery operated, digital form output, triggering by geophone etc. Triaxial transducers for recording blast vibration shall have a liner frequency upto 500 Hz and capable of recording particle velocity upto 100 mm/s.

5.2 Methodology

The transducers shall be placed near the structure on the solid undisturbed ground and should be placed well in contact with the ground. For structural response, the transducers shall be placed horizontally over the wall, floors and ceiling. A minimum of 15 points of observations corresponding to a minimum of 10 blasts shall be made for better prediction with a high index of determination.

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5.3 Predictor Equation

The least means square method of regression analysis shall be used to interpret the data. The square root scale distance shall be used for analysis and interpretation of data when blasting is done on surface and measurements are taken on the surface, or the blasting is done underground and measurements are taken underground. On the other hand, if blasting is done on the surface and the measurements taken underground the cube root scaled distance shall be used.

6.0 Guidelines on experimental blasting

6.1 Factors

Major factors affecting particle velocity of ground vibration are type and amount of explosive charge used, distance from the charge to the point of observation (surface structures), geological, structural and physical properties of the rock that transmits the vibrations, height of structures and blast geometry. Use of safe charge/delay, in hole delay with non- electric initiation systems. Proper burden, inclined holes in conformity with slope of bench, deck charge, air deck, sequential blasting, clearing off loose pieces of rocks from the blast site and proper stemming of holes bring reduction in blast induced ground vibrations. Controlled blasting methods in conjunction with effective muffling of holes will control ground vibrations and also arrest fly rock.

6.2 Plan

A plan showing structures belonging to the to the owner and not belonging to the owner in different prominent shades should be prepared. The plan shall incorporate details of construction of the structures in a tabular form. Plan should also show 50 m., 100m, 200 m and 300 m zones from the structures, the place of experimental study and the limit upto the which blasting is proposed to continue.

6.3 Study/ observations

In a particular mining area with built-up structures where deep hole blasting is to be introduced for the first time, experimental blasting shall be carried out by any research/ academic institute much before the structures fall within the blasting danger zone. The type of instruments, the methodology and predictor norm as recommended in para 5.0 shall be followed in measurement of blast induced vibrations. Based on the study, the safe charges for different zones shall be determined and recommendations made in the report. In a cluster of buildings of different types existing close to each other, the charge for the buildings/ structures requiring greater protection against damage shall be assessed and recommended.

6.4 Structural response

During the study the response of the structures assuming different natural frequencies should be calculated and plotted on a figure. Softwares with the different programmes are available now for the said plot and should be used for convenience.

6.5 Monitoring

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In order to ensure effective control over the vibration and related damages there is a need for regular inhouse monitoring and the managements should train the blasting personnel during the experimental study and start observations on their own during the regular blasting operations.

7.0 Recommended permissible standards of blast induced ground vibrations:

7.1 Technical considerations

Permissible standards for different type of structures have been arrived at considering the importance of building and structures. The buildings of historical importance and multi- storied structures are likely to get damaged with low level of vibration and therefore permissible standards are to be lowest. Similarly, buildings not belonging to the owner but with mud/brick in cement construction and others with good construction (RCC and framed structures) should also be protected but higher permissible standards than that of the level fixed for first category has been allowed.

The buildings belonging to the owner of the mine are constructed for a limited period generally equal to the life of the project. The management accept that these buildings constructed within the mining area are likely to suffer some damages during the extraction of minerals, but the damages should be repairable. Therefore, slightly higher permissible levels of vibrations have been allowed in such cases.

7.2 Permissible standards

Depending on the type of structures and the dominant excitation, the peak particle velocity (ppv) on the ground adjacent to the structure shall not exceed the values given below in the table.

Table: Permissible Peak Particle Velocity (ppv) at the foundation level of structures in Mining Areas in mm/s

Type of structure	Dominant excitation Frequency, Hz		
	<8 Hz	8-25 Hz	>25 Hz
(A) Buildings/structures not belong to the owner			
(i) Domestic houses/structures (kuchha brick & cement)	5	10	15
(ii) Industrial Buildings (RCC & Framed structures)	10	20	25
(iii) Objects of historical importance & sensitive structures	2	5	10
(B) Buildings belonging to owner with limited span of life			
(i) Domestic houses/structures (kuchha, brick & cement)	10	15	25
(ii) Industrial buildings (RCC & framed structures)	15	25	50

In view of the complexities of the problems I hope you all would take adequate measures as recommended above to ensure that the blasts near surface structures are carried out with utmost care and precautions. The blast induced ground vibration should be within the permissible limits as specified above.

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Seismograph/Vibrometer/Min Mate report, Instrument placed at Kaydi village nearest house at 330m distance from A K Stone Crusher of Shri Majid Khan during trial blasting on 22-04-2024.

Version 4.2.4
Executable Date: 18Oct2017

File: D:\D DRIVE\JAYANT\Ev196.ms8

Nomis Seismographs, Inc.

SuperGraphics - Report

Telephone: (205)592-2488 x 23

Company: KAYDI STONE CRUSHER PLANT

Unit #: 21045

4/22/2024 at 13:32:25 Event # 96

Location: KAYDI CRUSHER PLANT

Operator: MAJID KHAN

Notes: 100 MM DIA.

Record Duration: 1.0 sec
Sample Rate: 100/sec

Distance: 885 ft Wgt. Per Delay: 25 lb Scaled Distance: 177.0

No GPS Data

Seismic

Gain: 1

Vector Sum: 0.0 in/s @ 1.14 Hz

Channel	Radial	Transverse	Vertical
○ Velocity (in/s)	0.506	0.501	0.495
Frequency (Hz)	23.20	15.50	22.20
Trigger >>> Peak	370.0	360.0	360.0

Air

Gain: 1

Air Trigger: N

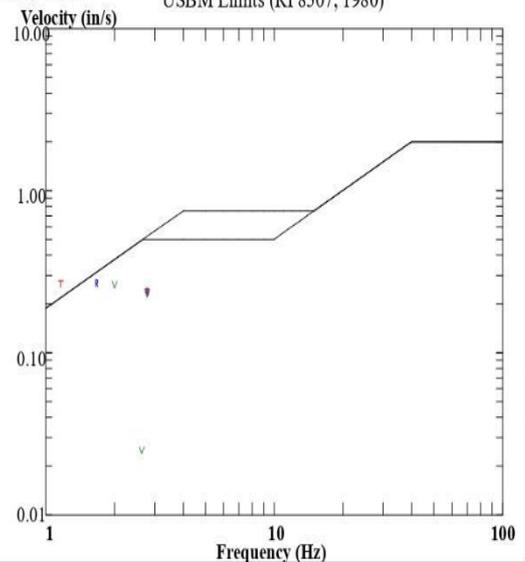
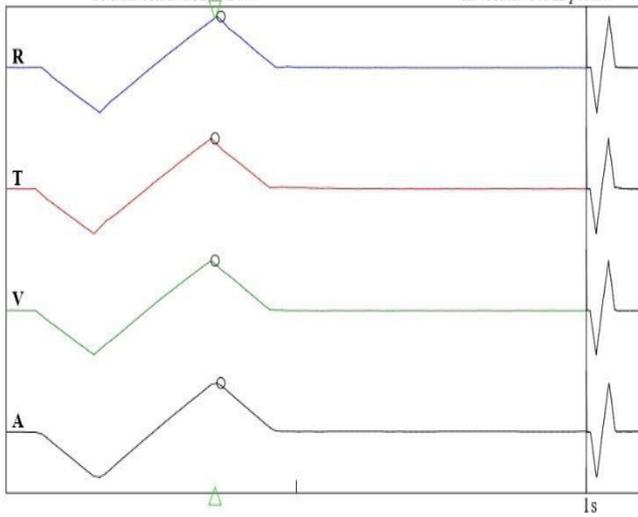
Measurement	Value	Trigger >>> Peak
		370.0
psi	.0144443	
dBL	133.9	
Hz	7	

Waveform Analysis / Frequency Plot

Seismic Scale: 0.32 in/s/div.

Air Scale: .00922 psi/div.

USBM Limits (RI 8507, 1980)



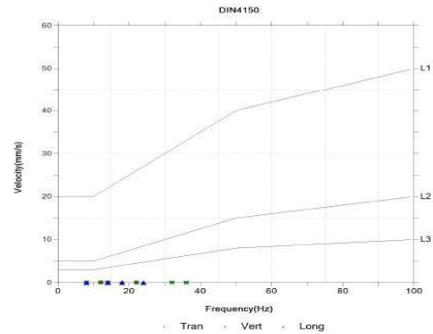
Seismograph/Vibrometer/Min Mate report, Instrument placed at Kaydi village complainant's house at 800m distance from A K Stone Crusher of Shri Majid Khan during trial blasting on 22-04-2024

Event Report

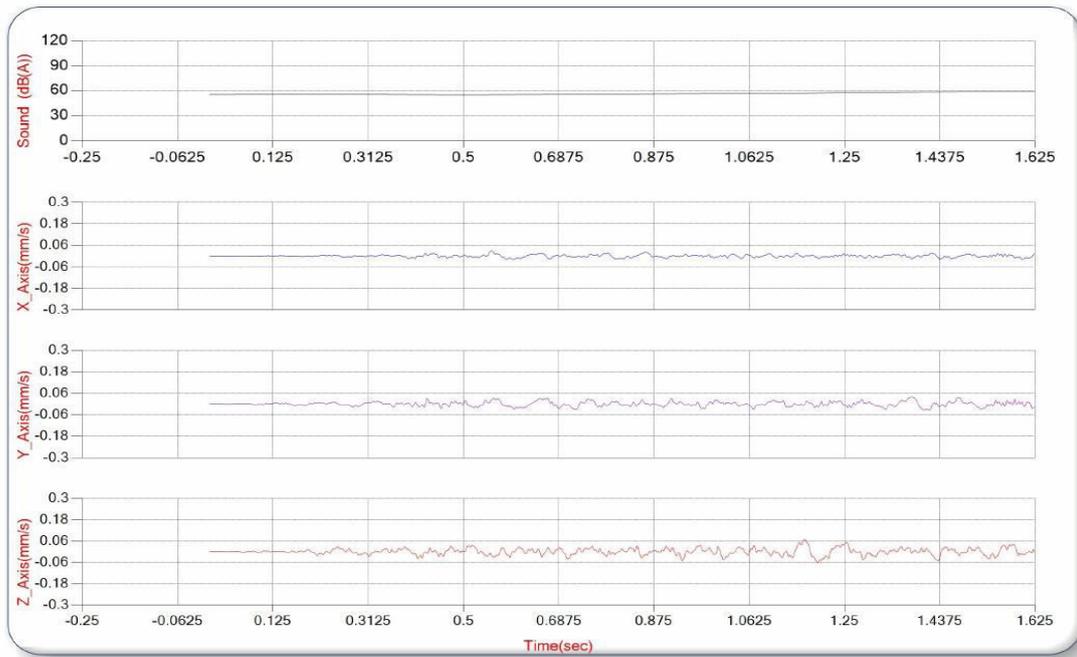
Company Name, Company Address

Start Time: 2024-04-22 PM 02:04:35 SV-1 Serial Number: UnknownID
 End Time: 2024-04-22 PM 02:04:36 Duration Time : 1.625sec
 Project : M/s A. K. Stone Cr Client Name : Shri Majid Khan
 Location : At Thanedra Singh Measuring Point: At Thanedra Singh
 Meas Site GPS: 22.177958 ; 78.683098
 Blast Site GPS: 22.176041 ; 78.683266
 Distance (m) : 213.86
 Post Event Notes:

	X-axis (L)	Y-axis (T)	Z-axis (V)
Trigger Time (sec)	0.55	1.38	1.17
Peak Particle Velocity (mm/s)	0.03	0.04	0.07
ZC Frequency (Hz)	14	12	12
Peak Acceleration (g)	0.0003	0.0003	0.0005
Peak Displacement (mm)	0.000336	0.000538	0.000920
Peak Vector Sum:	0.07 mm/s at 1.172 sec		
Max Sound:	58.13 dB (A)		



L1-Industrial Buildings
 L2-Domestic Houses/Structures
 L3-Historical Objects/Sensitive Structures



Time Scale: 0.1875 sec/divide Amplitude Scale: Geo (0.12mm/s/divide) Mic (30.0 dB (A)/divide)
 Printed: 2024-04-25 PM 12:31:59(Firmware Ver 3.1 401; Software Ver 3.0.5.4f), Copyrighted Svib Software Technologies Pvt Ltd

REGIONAL OFFICE

Fax & Ph. 4042780

M.P. POLLUTION CONTROL BOARD

Plot No. :455,456., Vijaynagar, Jabalpur (M.P.)

AIR QUALITY MONITORING REPORT

1.Name of Industry : Majid Khan boulder Mines,0.889 hct Baniyatola, Balaghat

2.Date of monitoring:- 22/04/2024

3.Date of Analysis :- 23/04/2024

4.Monitored by :- Raksha Rahangdale ,Chemist

5.Reference :-

Analysis No. 01/424

Bill No.

A - STACK EMISSION

Sr.No.	Monitoring Point	Unit	CHARACTERISTICS			
			PM	SO ₂	NO _x	Remark
1.	-	mg/Nm ³	-	-	-	-

COMMENTS :-

B – AMBIENT AIR MONITORING

Sr.No.	Monitoring Point	Duration & Time	Unit	CHARACTERISTICS			
				RSPM	SO ₂	NO _x	Remark
1.	Near Mines	240Min.	µg / m ³	92.04	8	26	

COMMENTS :

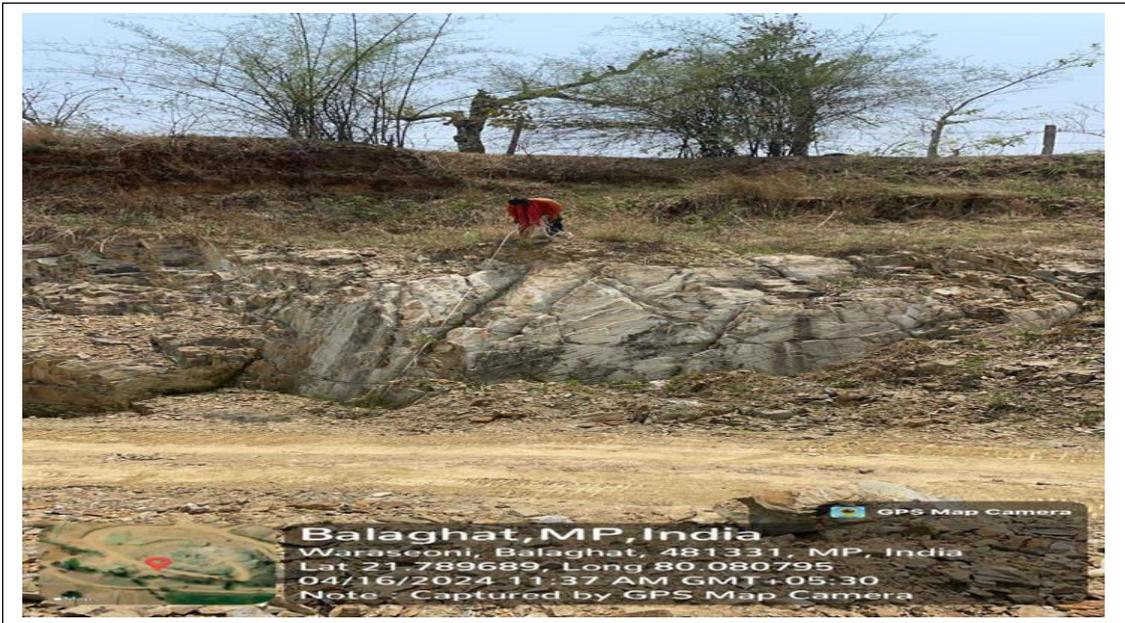
C – REMARKS:- 1. Shows that the parameter exceeds the prescribed limit.
2. **Cloudy Weather** was prevailing during monitoring.

Raksha
Chemist

Raksha
Lab Incharge
M.P.Pollution Control Board Jabalpur

Field Photographs











Balaghat, MP, India

Waraseoni, Balaghat, 481331, MP, India
Lat 21.789386, Long 80.081913
04/16/2024 11:29 AM GMT+05:30
Note : Captured by GPS Map Camera



Balaghat, MP, India

Waraseoni, Balaghat, 481331, MP, India
Lat 21.789387, Long 80.081915
04/16/2024 11:29 AM GMT+05:30
Note : Captured by GPS Map Camera



The photograph showing the mine workings of Kaydi Stone Mine of M/s A K Stone Crusher, Shri Majid Khan



Photograph showing installation of Seismograph/Vibrometer/Min Mate Instrument at Kaydi village near 330m of A K Stone Crusher



Photograph showing installation of Seismograph/Vibrometer/Min Mate Instrument at Kaydi village near 330m of A K Stone Crusher

